

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Appeal No. 60 of 2025

IN THE MATTER OF:

M/s Girdhari Lal Constructions Pvt Ltd. ...Appellant

Versus

Commission for Air Quality Management
in National Capital Region And Adjoining
Areas & Ors. ...Respondent(s)

INDEX

S. NO.	Particular	Page No.
1.	Counter Affidavit on behalf of the Respondent No.1 i.e. Commission for Air Quality Management in National Capital Region and Adjoining Areas.	1-28
2.	ANNEXURE-R1/1 colly The copies of the order(s) passed by the Hon'ble High Court of Delhi in the matter of W.P. (C) No. 7960 of 2025 titled as Girdhari Lal Constructions Pvt. Ltd. Versus Commission for Air Quality Management in National Capital Region and Adjoining Areas & Anr.	29-36
3.	ANNEXURE-R1/2 A copy of the direction No. 14 dated 11.06.2021 issued by the answering respondent.	37-44
4.	ANNEXURE-R1/3 A copy of the order dated 05.12.2024 passed by the Hon'ble Supreme Court of India in the matter of W.P (C) No. 13029 of 1985 titled as M.C. Mehta versus Union of India.	45-64
5.	ANNEXURE-R1/4	65-86

	A copy of the order dated 12.12.2024 passed by the Hon'ble Supreme Court of India in the matter of W.P (C) No. 13029 of 1985 titled as M.C. Mehta versus Union of India.	
6.	ANNEXURE-R1/5 A copy of the order dated 17.02.2025 passed by the Hon'ble Supreme Court of India in the matter of W.P (C) No. 13029 of 1985 titled as M.C. Mehta versus Union of India.	87-103
7.	ANNEXURE-R1/6 The copy of the order no. 120017/27/GRAP/2021/CAQM-1227DT dated 29.01.2025 invoking GRAP-Stage-III.	104-111
8.	ANNEXURE-R1/7 The copy of the order dated 13.12.2024 containing comprehensively revised schedule of the GRAP.	112-135
9.	ANNEXURE R1/8 The copy of the inspection report dated 31.01.2025.	136-141
10.	ANNEXURE R1/9 The copy of the DPCC vide letter No. DPCC/C&D Portal/EIA/2025/153 dated 05.05.2025.	142
11.	ANNEXURE R1/10 The copy of the verification report dated 08.05.2025.	143-146
12.	ANNEXURE R1/11 The copy of the letter No. 16014/13/2021-MERD/499/C&D/4474 dated 21.05.2025.	147
13.	ANNEXURE R1/12 The copy of the letter No. GLCPL/GPRA/SJN/PH-1/1446 dated 23.05.2025.	148-150
14.	ANNEXURE R1/13 The copy of the letter No. 16014/13/2022-MERD/499/C&D/4475 dated 21.05.2025.	151-152
15.	ANNEXURE R1/14 The copy of the 2 nd time re-verification report dated 04.12.2025.	153-155

16.	ANNEXURE R1/15 The copy of the Completion Certificate issued by NDMC in favour of NBCC vide letter dated 14.10.2025.	156
17.	ANNEXURE R1/16 The copy of the Statutory Direction No. 79 dated 13.02.2024 issued by the answering respondent.	157-161
18.	ANNEXURE R1/17 The copy of the letter dated 18.12.2025 issued to the NDM.	162-164
19.	ANNEXURE R1/18 The copy of the letter dated 18.12.2025 issued to the DPCC.	165-167
20.	ANNEXURE R1/19 The copy of the letter dated 18.12.2025 issued by the answering respondent to NBCC.	168-169
21.	ANNEXURE R1/20 The copy of the Show Cause Notice dated 24.12.2025 issued DPCC.	170-171
22.	ANNEXURE R1/21 The copy of the direction for imposition of the Environmental Compensation issued by DPCC to the Appellant.	172-173

Filed by

Dated: 13/01/2026
New Delhi


(DR. ABHISHEK ATREY)
Counsel For the Respondent No.1
D-202, Additional Building Complex
Supreme Court of India, New Delhi
Mob.9810047556
Email:abhishekatrey@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

IA No. 607 of 2025

IN

Appeal No. 60 of 2025

IN THE MATTER OF:

M/s Girdhari Lal Constructions Pvt Ltd.

...Appellant

Versus

Commission for Air Quality Management
in National Capital Region And Adjoining
Areas & Ors.

...Respondent(s)

COUNTER AFFIDAVIT OF THE RESPONDENT NO.1
CAQM IN RESPONSE TO THE IA NO.607 OF 2025 FOR
CONDONATION OF DELAY

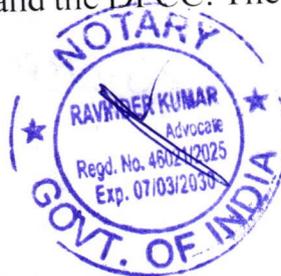
I, Ritesh Prasad Gurung aged about 45 years, S/o Shri Shri Dhruba Gurung, working as Scientist 'E' in the Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi (hereinafter referred to as 'Commission') having office at 17th Floor, Jawahar Vyapar Bhawan, STC Building, Tolstoy Marg, New Delhi – 110001, do hereby, in my official capacity, solemnly affirm and state as under:



R. P. Gurung
रिषेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E
कन्द्रीय वायुमय प्रदूषण नियंत्रण आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टोय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001

1. That I, in the capacity of Scientist 'E' of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, am fully conversant with the facts of the case and competent to swear this affidavit on behalf of respondent no. 1.
2. That the present Appeal has been filed by the appellant on 15.8.2025 against Closure Direction No.499 dated 19.03.2025 passed by the replying respondent in respect of the Appellant's project at Sarojini Nagar after 153 days of closure order.
3. That appellant has also filed the IA No.607 of 2025 seeking condonation of delay of 119 days in filing the instant appeal. It is submitted that this Hon'ble Tribunal vide order dated 9.12.2025 issued notice only on the said IA No.607 of 2025 for condonation of delay and not on the appeal of the appellant. Therefore, present affidavit is being filed only in response to that IA in compliance of orders of this Hon'ble Tribunal and the replying respondent craves leave of this Hon'ble Court to file further affidavit in response to the main appeal of the appellant in case notices are issued by this Hon'ble Tribunal in the main appeal.
4. That in the said IA the appellant contends that the delay is neither deliberate nor intentional, but occurred due to the continuous correspondence and detailed replies being furnished to Respondent No. 1 and the DPCC. The appellant


 Ritesh Prasad Gurung
 Scientist - E
 Commission for Air Quality Management in NCR & Adjoining Areas
 Government of India
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 New Delhi-110001



was therefore under the bona fide belief that the matter would be resolved administratively without the need to initiate litigation.

5. It is humbly submitted that two closure direction(s) have been issued by the answering respondent in the name of the appellant on the very same date i.e. 19.03.2025 and both the closure directions i.e. closure direction No. 499 and closure direction No.500 are related to redevelopment project in Sarojini Nagar with different pocket/package number i.e. Package No.1 and Package No. 5A respectively and are having similar violations regarding ineffective dust mitigation measures such as not having water sprinkling, installation of dust screens and proper covering of construction and demolition material etc. Further, the construction activities were being undertaken at both the sites of the appellant despite GRAP Stage III being in force on the date of inspection.
6. It is not out of place to state here that in respect to the Closure Direction No. 500 dated 19.03.2025, the appellant approached the Hon'ble High Court of Delhi by filing a Writ Petition on 26.05.2025. However, insofar as the Closure Direction No.499 dated 19.03.2025 is concerned, the appellant had chosen not to avail the appellate remedy. Accordingly, this unequivocally demonstrates that the appellant was fully aware of the available legal recourse, yet



R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक-ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

chose not to exercise it within a reasonable period of time. The copies of the order(s) passed by the Hon'ble High Court of Delhi in the matter of W.P. (C) No. 7960 of 2025 titled as Girdhari Lal Constructions Pvt. Ltd. Versus Commission for Air Quality Management in National Capital Region and Adjoining Areas & Anr. are annexed herewith and marked as ANNEXURE-R1/1 colly.

7. It is further pertinent to note here that the appellant approached the Hon'ble High Court of Delhi by filing a Writ Petition challenging the Closure Direction No. 500 dated 19.03.2025 on 26.05.2025 i.e., subsequent to the answering respondent re-inspected the project site of the appellant on 08.05.2025; whereby, it was observed that the construction activities were continuing despite closure direction was issued on 19.03.2025. Furthermore, DPCC has also issued Show cause Notice dated 11.04.2025 proposing the imposition of the Environmental Compensation Rs.50,00,000/- (Rupees fifty lakhs only). The continued execution of work by the Appellant despite closure direction was in-force, clearly demonstrates that the appellant is primarily aggrieved by the imposition of Environmental Compensation of ₹50,00,000/- and not by the enforcement action per se. The conduct of the appellant reflects deliberate, conscious and willful disobedience of statutory directions.


 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टोय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



8. It is further submitted that the appellant's subsequent decision to file the present appeal only in August 2025, after failing to secure any interim relief from the Hon'ble High Court, clearly establishes that the delay is a result of the appellant's own choice. The law does not permit a litigant to first experiment with a remedy of their choosing and upon being unsuccessful, to return to the statutory forum and seek condonation of delay on vague and untenable grounds.
9. It is submitted that the grounds urged in the application seeking condonation of delay are wholly untenable in light of the settled position of law that the delay cannot be extended or condoned merely on a ground of filing / pendency of representations before the authorities. Accordingly, the appellant at this stage cannot seek the indulgence of this Hon'ble Tribunal for condonation of delay as the appellant himself refrained from filing the statutory appeal within a reasonable time.
10. That the Hon'ble Supreme Court of India in the matter of *State of T.N. v. Seshachalam, (2007) 10 SCC 137* held that:
16. Some of the respondents might have filed representations but filing of representations alone would not save the period of limitation. Delay or laches is a relevant factor for a court of law to determine the question as to whether the claim made by an applicant deserves consideration. Delay and/or laches on the part of a



R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

government servant may deprive him of the benefit which had been given to others. Article 14 of the Constitution of India would not, in a situation of that nature, be attracted as it is well known that law leans in favour of those who are alert and vigilant.

11. It is most respectfully submitted that the instant appeal has been preferred under Section 18 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (CAQM Act, 2021). A bare reading of Section 18 of the CAQM Act, 2021, suggests that the said provision does not prescribe any specific period of limitation for filing an appeal. However, the absence of an expressly stipulated period does not confer an unrestricted or perpetual right upon a litigant to approach the appellate forum beyond a reasonable time. The Hon'ble Supreme Court in the matter of North Eastern Chemicals Industries (P) Ltd. v. Ashok Paper Mill (Assam) Ltd., (2023) 19 SCC 798 has held that, *"In the absence of any particular period of time being prescribed to file an appeal, the same would be governed by the principle of "reasonable time", for which, by virtue of its very nature, no straitjacket formula can be laid down and it is to be determined as per the facts and circumstances of each case.* In the present lis, having regard to the sequence of events, as taken note of above, the appellant claimants cannot be said to have transgressed the

R. P. Gurung

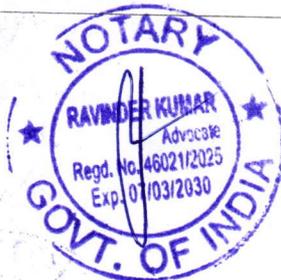
रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001



boundaries of reasonable time in filing their appeal before the District Judge.”

12. That as far as reasonable time is concerned it is submitted that the impugned Closure Direction No. 499/C&D dated 19.03.2025 has been issued by the answering respondent in respect of the redevelopment project at Sarojini Nagar, in exercise of the powers conferred under Section 12(2)(xi) of the CAQM Act, 2021. The scope and nature of powers contained in Section 12(2)(xi) of the CAQM Act, 2021 are substantially similar to the corresponding powers contained in other Environmental legislations, namely Section 5 of the Environment (Protection) Act, 1986, Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and the Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981. A bare reading of the said provisions suggests that the legislative scheme, intent and operative language governing the issuance of such directions are similar across these enactments. The relevant identical provisions of Environmental laws are being reproduced herein below for ready reference:-

The Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021
Section 12. Powers and functions of Commission



R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

(xi) issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

Explanation.—For avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process; or

(b) stoppage or regulation of the supply of electricity or water or any other service.

The Environment (Protection) Act, 1986

Section 5. Power to Give Directions.-

Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions

Explanation--For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process; or

R. Prasad Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉल्स्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001



(b) stoppage or regulation of the supply of electricity or water or any other service.

The Water (Prevention and Control of Pollution) Act, 1974.

Section 33A. Power to give directions.—

Notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanation.—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

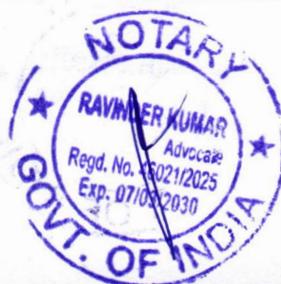
(a) the closure, prohibition or regulation of any industry, operation or process; or

(b) the stoppage or regulation of supply of electricity, water or any other service.]

The Air (Prevention and Control of Pollution) Act, 1981.

Section 31A. Power to give directions.—

Notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance



R. P. Gurung
रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक-ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanation.—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process; or

(b) the stoppage or regulation of supply of electricity, water or any other service.

13. It is submitted that the Section 16 of the National Green Tribunal Act, 2010 confers appellate jurisdiction upon this Hon'ble Tribunal to entertain appeals against orders, decisions, directions or determinations passed under various Environmental enactments, which *inter-alia* includes appeals against order passed under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974; Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and Section 5 of the Environment (Protection) Act, 1986 (29 of 1986). The said provision also stipulates that the aggrieved person shall prefer an appeal within a period of thirty days from the date on which the order or decision or direction or determination is

R. Prasad Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



communicated to him. However, the proviso to Section 16 empowers this Hon'ble Tribunal, upon being satisfied that the appellant was prevented by sufficient cause from filing the appeal within the prescribed period, to entertain the appeal within a further period not exceeding sixty (60) days.

14. That accordingly, the Hon'ble Tribunal may be pleased to consider and hold that the reasonable period for preferring an appeal against any order, direction, or action taken by or on behalf of the Commission constituted under section 3 should be governed by legislative intent as stipulated under Section 16 of the National Green Tribunal Act, 2010 on account of the fact that the appeals arising from identical statutory powers under the aforementioned environmental laws are already subjected to the same limitation framework. Section 16 of the NGT Act mandates that an appeal shall be filed within 30 days from the date on which the order, decision, direction, or determination is communicated. The proviso further empowers the Hon'ble Tribunal, upon being satisfied that the appellant was prevented by sufficient cause from filing within the prescribed period, to allow the appeal to be filed within an extended period not exceeding 60 days.
15. It is further submitted that the impugned Closure Direction No. 499/C&D dated 19.03.2025 has been issued by the answering respondent in respect of the redevelopment

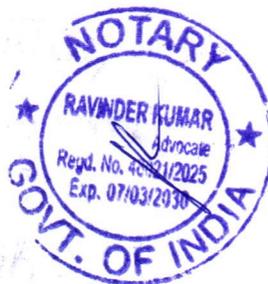


R.P. Gurung
 रितेश प्रसाद गुरुग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

project of the GPRA Colony, Sarojini Nagar, in exercise of the power(s) available under Section 12 (2) (xi) of the CAQM Act,2021.

16. That in wake of the deteriorating air quality scenario in the National Capital Region and compelling urgency to prevent further deterioration of air quality, the answering respondent has been issuing directions from time to time to abate air pollution in NCR.
17. That to tackle the problem of dust resulting from construction, re-modeling, repair and demolition of any civil structure of an individual or organization or authority generating construction and demolition waste such as building material, debris, rubble, etc., answering respondent is of the view that regular monitoring and inspection of such activities is required. Therefore, the answering respondent issued Direction No. 14 dated 11.06.2021 and directed DPCC to monitor the compliance of dust mitigation measures by the Project proponents through an online mechanism and also provide a checklist and an indicative list of dust control which are required to be put in place by the Project proponents. A copy of the direction No. 14 dated 11.06.2021 issued by the answering respondent is annexed herewith and marked as **ANNEXURE-R1/2**
18. That pursuant to the Hon'ble Supreme Court order dated 05.12.2024 passed in the matter of *W.P (C) No. 13029 of*


 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



1985 titled as M.C. Mehta versus Union of India, the answering respondent comprehensively revised the schedule of the Graded Response Action Plan (herein after refereed as GRAP) and placed before the Hon'ble Supreme Tribunal. The Hon'ble Supreme Court vide its Order dated 12.12.2024, approved the recommendation of the Sub-Committee and directed that the Commission/ answering respondent would now proceed to implement the modified GRAP. A copy of the order dated 05.12.2024 and 12.12.2024 passed by the Hon'ble Supreme Court of India in the matter of W.P (C) No. 13029 of 1985 titled as M.C. Mehta versus Union of India is annexed herewith and marked as **ANNEXURE-R1/3 and ANNEXURE-R1/4**.

19. That the Hon'ble Supreme Court of India in the matter of W.P (C) No. 13029 of 1985 titled as M.C. Mehta versus Union of India while taking cognizance of the deteriorating air quality conditions prevailing in the National Capital Region time and again, passed a direction vide its order dated 17.02.2025 to the answering respondent to implement comprehensive GRAP schedule as already approved by the Hon'ble Supreme Court by order dated 12.12.2024. Further, the Hon'ble Supreme Court also directed the learned amicus curiae to mention the matter in case the AQI exceeds 300 for seeking appropriate directions. A copy of the order dated 17.02.2025 passed by the Hon'ble Supreme Court of India



R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग) टोलस्टोय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

in the matter of W.P (C) No. 13029 of 1985 titled as M.C. Mehta versus Union of India is annexed herewith and marked as **ANNEXURE-R1/5**.

20. That due to sharp increase in AQI levels in Delhi, which was earlier recorded as 276 on 28.01.2025 and thereafter, recorded as 365 at 4:00 PM on 29.01.2025, the Sub-Committee on GRAP in its urgent meeting held on 29.01.2025, reviewed the air quality scenario in the region as well as the IMD/IITM forecasts and accordingly, invoked all actions under stage-III ('severe' Air Quality of Delhi) of the extant schedule of GRAP, with immediate effect in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force. Furthermore, in order to ensure wider public & stakeholder awareness, the order regarding invocation of GRAP Stage-III was also disseminated through media / social media. The copy of the order no. 120017/27/GRAP/2021/CAQM-1227DT dated 29.01.2025 invoking GRAP-Stage-III is annexed herewith and marked as **ANNEXURE-R1/6**.
21. That on invoking Stage-III ('severe' Air Quality of Delhi) of the extant schedule of GRAP various Construction & Demolition activities which are dust generating/ causing air pollution were strictly restricted/prohibited which *inter-alia* includes C&D activities related to :

R.P. Gurung

रितेश प्रसाद गुरुग / Ritesh Prasad Gurung
वैज्ञानिक-ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001



- a) Earthwork for excavation and filling including boring & drilling works.
- b) Piling works.
- c) All demolition works.
- d) Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.
- e) Brick / masonry works.
- f) Operation of RMC batching plant.
- g) Major welding and gas-cutting operations. etc.

The copy of the order dated 13.12.2024 containing comprehensively revised schedule of the GRAP is annexed herewith and marked as **ANNEXURE-R1/7**.

22. That on 31.01.2025, at the time when measures / actions under Stage-III ('severe' Air Quality of Delhi) of GRAP were invoked, the project site of the Appellant was inspected by the flying squad constituted by the answering respondent to verify the compliance of the directions/order issued by the answering respondent time to time.
23. That based on the inspection report submitted by the flying squad, the following violations were observed on the project site of the Appellant, package 1 (nursery three towers) and pocket-2 (six towers) total nine tower:



R. Prasad Gurung

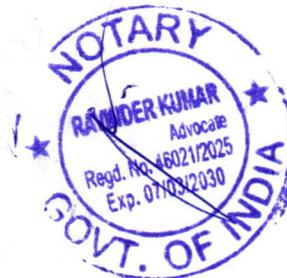
रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

- i. *Construction and Demolition activity was going on in GRAP Stage-III 20,21,22 in three towers of nursery and 23 to 28 in six towers of pocket-2, total nine towers of Package 1, as on date of visit i.e. 31.01.2025.*
- ii. *Construction activity was going on in 29200 square meter area.*
- iii. *Construction and Demolition material was lying uncovered inside on the project site.*
- iv. *Water sprinkling was not observed during visit on C and D material and on roads of construction area.*
- v. *Green net was not covered the whole building.*
- vi. *c and d material were not covered with net fences on the project site.*
- vii. *Rest 1 to 19 towers of package-1 work is completed.*

The copy of the inspection report dated 31.01.2025 is annexed herewith and marked as **ANNEXURE R1/8.**

24. Thereafter the matter was examined in detail by the Enforcement Task Force during its meeting dated 21.02.2025. In the wake of the concerns on Air Quality in the NCR, immediate preventive & corrective actions are

R.P. Gurung
 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टोय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



essential in such cases to prevent deterioration of air quality in the larger public interest. Accordingly, the Flying Squads of the answering respondent conducted approximately 300 inspections across the NCR during 28 January, 2025 to 20 February, 2025. Out of these, 96 units / project sites were found in violations and identified for detailed examination and further action. Each of these inspection reports, including the case of the appellant, required scrutiny, assessment of the gravity of violations, examination of applicable Directions / statutory provisions and formulation of final recommended actions. Therefore, it is submitted that the time taken in issuance of the closure direction was occurred due to the large volume of inspections, comprehensive examination, and consideration by the ETF including administrative processes.

25. After detailed deliberation, the Enforcement Task Force decided to order the closure of the unit/ project site of the Appellant. The impugned Closure Direction No. 499/C&D dated 19.03.2025 was issued whereby, it was categorically directed to the appellant to:

- i. *immediately close down all activities/operations related to Construction at the site on receipt of this Direction;*
- ii. *report the Closure of the work at the project site to the answering respondent and DPCC;*



R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001

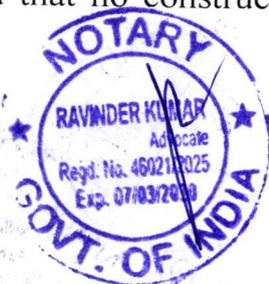
- iii. *under no circumstances, the appellant shall not to resume construction/demolition activities at the site without a prior permission and order of resumption from the answering respondent.*
26. Furthermore, the appellant was also directed therein to adhere to para-6 of the Closure Direction which stipulates the procedure to be adopted for consideration of resumption of construction activities at the site, which is required to be followed by the proponent as per existing guidelines which is also placed on the website of the Commission.
27. That in pursuant to the Closure Direction No. 499/ C&D dated 19.03.2025 issued by the answering respondent the Delhi Pollution Control Committee (DPCC) vide letter No. DPCC/C&D Portal/EIA/2025/153 dated 05.05.2025 intimated the answering respondent that the inspection was conducted and Show Cause Notice has been issued on 11.04.2025 to the applicant as to why an Environmental Compensation Charges of Rs. 50,00,000/- (Rs. Fifty Lakhs Only) should not be imposed against the reported violation. Further, DPCC also sought an advice from the answering respondent regarding imposition of EC charges since the appellant claimed a plot area of 18,810 sqm. The copy of

R.P. Gurung
 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



the DPCC vide letter No. DPCC/C&D Portal/EIA/2025/153 dated 05.05.2025 is annexed herewith and marked as **ANNEXURE R1/9.**

28. Meanwhile to verify the compliance of the impugned Closure Direction No. 499/C&D dated 19.03.2025, the inspection team once again inspected the construction/demolition project site of the Appellant on 08.05.2025 i.e., after 50 days from the date of Closure Direction No. 499/C&D was issued. Based on the verification report dated 08.05.2025 it was found that internal finishing work and external work were continued on the project site of the Appellant, despite the Closure order dated 19.03.2025 still in force. The copy of the verification report dated 08.05.2025 is annexed herewith and marked as **ANNEXURE R1/10.**
29. That the answering respondent based on the verification report dated 08.05.2025 once again vide letter No. 16014/13/2021-MERD/499/C&D/4474 dated 21.05.2025 directed the Appellant to immediately close the C&D activities in compliance of closure direction and also sought explanation on the fact that why the closure direction dated 19.03.2025 issued by the answering respondent was not complied with. Accordingly, the Appellant vide its letter No. GLCPL/GPRA/SJN/PH-1/1446 dated 23.05.2025 submitted that no construction activity is going on at the



R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक-ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001

site. The copy of the letter No. 16014/13/2021-MERD/499/C&D/4474 dated 21.05.2025 and letter No. GLCPL/GPRA/SJN/PH-1/1446 dated 23.05.2025 is annexed herewith and marked as **ANNEXURE R1/11** and **ANNEXURE R1/12** respectively.

30. That in response to the letter dated 05.05.2025 issued by the Delhi Pollution Control Committee (DPCC) the answering respondent vide letter No. 16014/13/2022-MERD/499/C&D/4475 dated 21.05.2025 again directed DPCC to verify the claims of the proponent and impose & realise appropriate EC Charges against the entities as applicable and further ensure immediate close-down of the construction activities at the site and to impose deterrent EC charges considering the fact that the Appellant has repeated the violations of the statutory directions issued by the answering respondent and also to file complaint against the proponent under section 14 of the CAQM Act, 2021. The copy of the letter No. 16014/13/2022-MERD/499/C&D/4475 dated 21.05.2025 issued by the answering respondent is annexed herewith and marked as **ANNEXURE R1/13**.

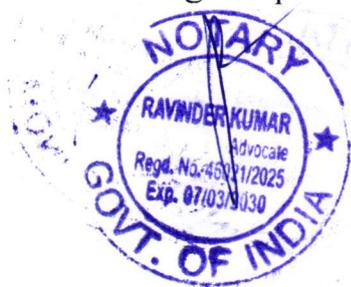
31. That during the pendency of the present Appeal filed by the Appellant before this Hon'ble Tribunal, the answering respondent further re-verified the compliance of the impugned Closure Direction No. 499/C&D dated

R.P. Gurung
 रितेश प्रसाद गुरुग / Ritesh Prasad Gurung
 वैज्ञानिक-ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



19.03.2025, the inspection team 2nd time re-inspected the construction/demolition project site of the Appellant on 04.12.2025 i.e., after 260 days from the date of Closure Direction No. 499/C&D was issued. Based on the 2nd time re-verification report dated 04.12.2025, it was found that construction with respect to tower No. 20-23 of nursery and tower No. 23-28 of Pokect-2 were completed, despite the Closure order dated 19.03.2025 still in force. Furthermore, it has also been noted that New Delhi Municipal Council (NDMC) vide letter dated 14.10.2025 had issued a Completion Certificate in favour of NBCC with respect to Tower no. 20 to Tower 28. The copy of the 2nd time re-verification report dated 04.12.2025 and a Completion Certificate issued by NDMC in favour of NBCC vide letter dated 14.10.2025 are annexed herewith and marked as **ANNEXURE R1/14** and **ANNEXURE R1/15** respectively.

32. That the answering respondent in exercise of its statutory powers and in the interest of protection of environment and the hazards of dust pollution on human health and better/effective compliance of the Statutory direction, issued Statutory Direction No. 79 dated 13.02.2024 to all the concerned agencies which mandates that no Completion Certificate/ Occupancy Certificate shall be issued by the agencies in charge/responsible in respect of any project



R. P. Gurung
 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग) टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

against which closure direction issued by the CAQM is pending. The said direction was issued to ensure the effective implementation of closure orders and to prevent circumvention thereof. The copy of the Statutory Direction No. 79 dated 13.02.2024 issued by the answering respondent is annexed herewith and marked as **ANNEXURE R1/16**.

33. That the NDMC failed to adhere to the Direction No. 79, even though the Closure Direction No. 499/C&D dated issued on 19.03.2025 was also marked to NDMC with specific directions for disconnection of the electricity supply to the project site. Therefore, noting such non-compliance on the part of NDMC as well as the DPCC the answering respondent vide letter dated 18.12.2025 has sought explanation for such non-compliance, directed to fix the responsibility of the concerned officer and further call upon to furnish the details of such officials for appropriate action against them under Section 14 of the CAQM Act, 2021. The copy of the letter dated 18.12.2025 issued to the NDMC and a copy of the letter dated 18.12.2025 issued to the DPCC are annexed herewith and marked as **ANNEXURE R1/17** and **ANNEXURE R1/18**, respectively.

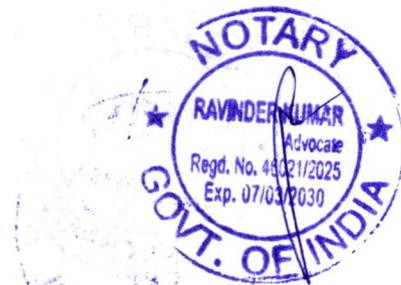
34. That keeping view of the repeated violations committed by the Appellant, engaged as a contractor by NBCC for the

R. P. Gurung
रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001



project site is in question i.e., redevelopment project in Sarojini Nagar. As the contractor/Appellant has demonstrated non-compliance of the Closure Direction No. 499/C&D dated 19.03.2025 and repeated communications issued by the answering Respondent to ensure strict compliance with statutory directions. NBCC, being the principal agency responsible for supervising the performance and regulatory adherence the answering respondent vide letter dated 18.12.2025 directed NBCC to submit Action taken report with respect to ensure compliance of all directions issued by the Commission, to hold the contractor accountable for violations of Closure Direction No. 499 dated 19.03.2025 and to institute effective preventive mechanisms to preclude recurrence of such violations at NBCC managed project sites. The copy of the letter dated 18.12.2025 issued by the answering respondent to NBCC is annexed herewith and marked as **ANNEXURE R1/19**.

35. That subsequent to the issuance of a Show Cause Notice dated 18.12.2025 by the answering respondent to the DPCC and upon considering the fact that construction activities were being continued at the project site in utter disregard of the Closure Direction dated 19.03.2025, the DPCC issued a Show Cause Notice dated 24.12.2025 to the Appellant as to why Environmental Compensation amounting to



R. P. Gurung
 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

₹8,40,000/- shall not be imposed. Further, the DPCC, after considering the response submitted on behalf of the Appellant and finding the same to be unsatisfactory, issued a Direction dated 24.12.2025 for imposition of Environmental Compensation amounting to ₹50,00,000/- (Rupees Fifty Lakhs only). The copy of the Show Cause Notice dated 24.12.2025 and direction for imposition of the Environmental Compensation to the Appellant are annexed herewith and marked as **ANNEXURE R1/20 and ANNEXURE R1/21 respectively.**

36. It is not out of place to state here that regardless to the advisories, directions and GRAP orders issued by CAQM/ DPCC/ NGT from time to time, the Appellant has violated the followings:

- i. **Direction No. 14 dated 11.06.2021;** whereby, the answering respondent provided the illustrative / indicative list of dust control / mitigation measures required to be put in place by the project proponents which includes applying treated water to mitigate dust generation on construction site through anti-Smog Guns, Trucks, water pills, water cannons, hoses, fire hydrants, sprinklers etc.
- ii. **GRAP order dated 29.01.2025 (Stage-III 'serve' AQI):** Due to a significant rise in Delhi's Air Quality Index (AQI)—from 276 on 28.01.2025 to 365 by

R. P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001



4:00 PM on 29.01.2025, the Sub-Committee on GRAP on 29.01.2025, reviewed the prevailing air quality conditions along with forecasts and accordingly invoked Stage-III measures of GRAP by which various dust-generating and pollution-causing Construction and Demolition (C\&D) activities, including excavation, piling, demolition, open trench utility works, masonry, operation of RMC plants, and major welding or gas-cutting operations were strictly restricted.

iii. **Closure Direction No. 499/C&D dated 19.03.2025:**

In order to verify compliance of the said closure direction dated 19.03.2025, the construction/demolition project site of the Appellant was once again visited by the team and it was observed that internal finishing work and external construction activities were still ongoing at the site, despite the Closure Order dated 19.03.2025 remaining in force.

iv. **Letter dated 21.05.2025 issued pursuant to the re-verification report dated 08.05.2025:** Based on the verification report dated 08.05.2025, the appellant was once again directed to immediately cease all C&D activities in compliance with the earlier closure directions. The appellant was also called upon to



R.P. Gurung
 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक-ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टोय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

submit an explanation as to why the closure direction dated 19.03.2025, issued by the answering respondent, had not been complied with. However, despite the said closure direction and the subsequent letter dated 21.05.2025, the applicant's project was found to have been completed, as recorded in the second re-verification report dated 04.12.2025.

37. Further, it is also submitted that the above mentioned action(s) of the Appellant clearly suggest that the Appellant has no regard for the law and done an aggravated violation after having knowledge of the advisories, statutory directions and order under GRAP Stage-III issued by the answering respondent. The Appellant not only violated various statutory directions but also failed to comply with the directions for closure of all activities / operations related to Construction at the site in question.
38. It is humbly submitted that the answering respondent strongly object the relief sought by the Appellant on account of the fact that the balance of convenience does not lead in favour of the Appellant as the actions of the Appellant clearly suggest that that the Appellant has failed to comply its fundamental duties as citizen of India to protect and improve the natural environment as guarantee under Article 51A of the Constitution of India containing. On the

R.P. Gurung

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक-ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001



contrary, the action of the Appellant leads to irreparable loss and injury to the larger public interest. Therefore, in the wake of the concerns on Air Quality in the NCR, immediate preventive & corrective actions are essential in such cases to prevent deterioration of air quality in the larger public interest and therefore the Enforcement Task Force decided to order closure of the unit/project site of the Appellant.

39. That in view of aforesaid facts and circumstances it is clear that the appellant is habitual violator and has no faith in the law of the land. Knowingly he continued violating closure directions issued by the replying respondent and instead of complying the procedure for resumption given in para 6 of the closure order the appellant has chosen not to comply the orders at all and he filed the present appeal only when show cause notice for huge environment compensation has been issued to him by DPCC, therefore by no stretch of imagination the delay in filing appeal can be said to be Bonafide, unintentional or non-deliberate as such he is not liable for any relief by this Hon'ble Court and the present appeal is liable to dismissed on the ground of limitation only.



R.P. Gurung
 रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
 वैज्ञानिक - ई / Scientist - E
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली / New Delhi-110001

40. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to dismiss the IA No.607 of 2025 filed by the appellant for condonation of delay in filing the present appeal.

R.P. Gurung
DEPONENT

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001

VERIFICATION

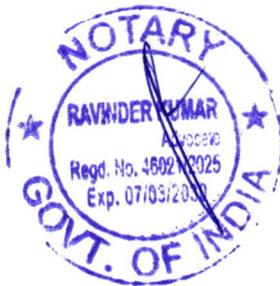
I, the deponent above named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon documents with an nothing material has been concealed therefrom.

Verified at New Delhi on this 13 day of January, 2026.



ATTESTED

R.P. Gurung
DEPONENT



NOTARY PUBLIC
GOVT. OF INDIA

13 JAN 2026

रितेश प्रसाद गुरुंग / Ritesh Prasad Gurung
वैज्ञानिक - ई / Scientist - E
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी, बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली / New Delhi-110001



\$~49

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7960/2025

GIRDHARI LAL CONSTRUCTIONS PVT. LTD.Petitioner

Through: Mr. Atif Suharawady and Ms. Asiya Khan, Advs.

versus

COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS & ANR.Respondents

Through: Dr. Abhishek Atrey, Adv. for R-1. Mr. Kush Sharma, Mr. Nishchay Nigam and Ms. Vagmi Singh, Advs. for R-2/DPCC.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **03.07.2025**

CM APPL.37999/2025 (Exemption)

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

CM APPL.37998/2025 (Stay)

3. Issue notice.
4. Learned counsel, as aforesaid, accepts notice on behalf of the respondents. Let reply be filed before the next date of hearing.
5. List on the date already fixed i.e. 14.07.2025.

W.P.(C) 7960/2025

6. Learned counsel for the respondent no.1 submits that the counter-affidavit on behalf of the said respondent shall be filed latest by tomorrow i.e. 04.07.2025. In case the same is not filed, the right to file counter-affidavit



shall stand forfeited.

7. Learned counsel for the respondent no.2 submits that the said respondent shall rely upon the counter-affidavit, filed on behalf of the respondent no.1 and that he is not desirous of filing an independent reply.

8. The petitioner is at liberty to file rejoinder to the aforesaid counter-affidavit before the next date of hearing.

9. List on the date already fixed i.e. 14.07.2025.

SACHIN DATTA, J

JULY 3, 2025/cl



\$~80

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7960/2025 and CM APPLs.34978/2025, 37998/2025

GIRDHARI LAL CONSTRUCTIONS PVT. LTD.Petitioner

Through: Mr. Vaibhav Shahi, Mr. Rishav
Ranjan and Ms. Asiya Khan, Advs.

versus

COMMISSION FOR AIR QUALITY

MANAGEMENT IN NATIONAL CAPITAL

REGION AND ADJOINING AREAS & ANR.Respondents

Through: Dr. Abhishek Atrey and Mr. Navneet
Gupta, Advs. for R-1.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

14.07.2025

%

1. A counter-affidavit has been filed on behalf of respondent no. 1.
2. The petitioner is at liberty to file rejoinder thereto within a period of two weeks.
3. List on 04.08.2025.

SACHIN DATTA, J

JULY 14, 2025/cl



\$~81

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 7960/2025, CM APPLs. 34978/2025, 37998/2025
GIRDHARI LAL CONSTRUCTIONS PVT. LTD.Petitioner

Through: Mr. Vaibhav Shahi, Mr. Rishav
Rajan, Advs.
Miss Asiya Khan, Adv.

versus

COMMISSION FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION AND ADJOINING AREAS &
ANR.Respondent

Through: Mr. Abhishek Atrey (AOR) along
with Ms. Radhika Aggarwal, Adv.

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

ORDER
04.08.2025

%

1. The matter could not be taken up today as the Hon'ble Judge is busy in Division Bench-I.
2. List on 05.08.2025.

BY ORDER

COURT MASTER

AUGUST 4, 2025/uk



\$~111

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7960/2025 and CM APPLs.34978/2025, 37998/2025
GIRDHARI LAL CONSTRUCTIONS PVT. LTD.....Petitioner

Through: Ms. Asiya Khan, Adv. (through v/c)
versus

COMMISSION FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION AND ADJOINING AREAS &
ANR.Respondents

Through: Dr. Abhishek Atrey, Mr. Navneet
Gupta and Ms. Radhika Aggarwal,
Advs. for R-1 (through v/c)
Mr. Kush Sharma, Mr. Nishchaya
Nigam and Ms. Vagmi Singh, Advs.
for R-2 (through v/c)

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

ORDER
05.08.2025

%

List on 06.08.2025.

SACHIN DATTA, J

AUGUST 5, 2025/cl



\$~124

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 7960/2025 and CM APPLs.34978/2025, 37998/2025
GIRDHARI LAL CONSTRUCTIONS PVT. LTD.Petitioner
Through: Ms. Asiya Khan, Adv.
versus

COMMISSION FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION AND ADJOINING AREAS &
ANR.Respondents
Through: Dr. Abhishek Atrey, Adv. along with
Mr. Navneet Gupta, Adv. for R-1.

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

% **ORDER**
06.08.2025

List on 24.09.2025.

SACHIN DATTA, J

AUGUST 6, 2025/r



\$~91

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7960/2025 and CM APPLs.34978/2025, 37998/2025
GIRDHARI LAL CONSTRUCTIONS PVT. LTD.Petitioner

Through: Ms. Asiya Khan, Adv. (through v/c)
versus

COMMISSION FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION AND ADJOINING AREAS &
ANR.Respondents

Through: Mr. Kush Sharma and Ms. Vagmi
Singh, Advs., DPCC (through v/c)

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **24.09.2025**

1. Learned counsel for the petitioner seeks to withdraw the present petition with liberty to approach the National Green Tribunal (NGT).
2. The petition is, accordingly, dismissed as withdrawn, with liberty, as prayed for.

SACHIN DATTA, J

SEPTEMBER 24, 2025/cl



\$~119

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7960/2025, CM APPL. 34978/2025

GIRDHARI LAL CONSTRUCTIONS PVT. LTD.Petitioner

Through: Mr. Atif Suhrawardy and Ms. Asiya
Khan, Advocates.

versus

COMMISSION FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION AND ADJOINING AREAS &
ANR.Respondents

Through: None.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

% **29.05.2025**

CM APPL. 34979/2025 (Exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

W.P.(C) 7960/2025

3. Issue notice to the respondents, on necessary steps being taken by the petitioner, through all permissible modes, including electronically.
4. Let the notice indicate that reply be filed within a period of two weeks from the date of receipt of the notice. Rejoinder thereto, if any, be filed within a period of one week thereafter.
5. List on 14.07.2025.

SACHIN DATTA, J

MAY 29, 2025/r

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS****3rd Floor, Indian Oil Bhawan
1, Sri Aurobindo Marg, Yusuf Sarai,
New Delhi-110016**

F.No.A-110016/12/2020/CAQM-C&D/ 460-462

Dated: 11.06.2021

Directions under Section 12 of Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.**Monitoring of Dust Control measures at Construction and Demolition sites in the National Capital Region: "Web Portal"**

Whereas, The Commission for Air Quality Management in National Capital Region & Adjoining Areas has been constituted again and has started functioning pursuant to the new Ordinance. Section 30 of the above referred Ordinance 2021 provides that anything done or any action taken under the erstwhile Ordinance 2020 shall be deemed to have been done or taken under the corresponding provisions of the Ordinance 2021;

WHEREAS, dust from the Construction and Demolition (C&D) activities is a major and consistent source of Air Pollution in the National Capital Region and contributes adversely to PM_{2.5} and PM₁₀ levels and thus, is a great cause of in abatement of Air Pollution;

WHEREAS, Government of India, Ministry of Environment, Forest & Climate Change in exercise of powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986, vide Notification No. GSR 317(E) dated 29/03/2016 has notified "Construction and Demolition Waste Management Rules, 2016", inter alia, elaborating the duties of waste generators, service providers and their contractor, local authorities, SPCBs / SPCCs and CPCB etc. for management and control of dust from the C&D activities;

WHEREAS, Central Pollution Control Board has issued "Guidelines on dust

Direction No. 14

mitigation measures in handling construction material and C&D Wastes, 2017", which, inter-alia, include identification of major dust generating activities during handling of construction material and C&D wastes, compositions of construction material and C&D wastes and dust abatement measures in handling of construction material and C&D wastes viz-a-viz during transportation, off-site / on-site storage, at-site construction / demolition / renovation activities etc.;

WHEREAS, the dust mitigation measures, inter alia, prescribe for wet suppression, wind reduction by raising barricade, dust barrier sheets on scaffolding around the construction and demolition building, use of covering sheets on construction material that are easily air-borne, proper covering of C&D debris that are dumped at temporary storage sites, adequate covering on construction works, proper disposal of C&D waste material, adequate and proper covering of the trucks / vehicles carrying construction / demolition material, cleaning of such vehicles before it is permitted to ply on the road after loading / unloading of such material etc.;

WHEREAS, non-adherence of the dust mitigation measures mandated under the extant rules / guidelines leads to situations where the dust from the C&D sites disperse in the air and contributes to the levels of PM₁₀ and PM_{2.5} thus, making the air more polluted;

WHEREAS, the Commission is of the view that to tackle the problem of dust resulting from construction, re-modeling, repair and demolition of any civil structure of individual or organization or authority generating construction and demolition waste such as building material, debris, rubble, etc., such activities are required to be regularly monitored and inspected, inter-alia, for compliance of various dust control measures;

WHEREAS, in view of the serious adverse impact of the dust emanating from construction, re-modeling, repair and demolition of civil structures etc., the Commission issued directions dated 23/12/2020 that required CPCB, SPCBs

concerned and DPCC to conduct field visits / inspections, for compliance of dust mitigation measures and to submit fortnightly reports;

WHEREAS, from the reports received, inter alia, emerged that the compliance of dust control measures needs to be further strengthened with adequate focus on increased frequency of inspections.

WHEREAS, the Commission is of the view that monitoring of compliance of dust mitigation measures of a large number of Construction & Demolition activities in progress and further increasing in the National Capital Region, may not be achieved through physical inspections alone.

WHEREAS, Introduction of an online mechanism for monitoring and reporting of the compliance of dust mitigation measures by the project proponents is essentially called for so as to make them accountable.

WHEREAS, the Commission vide letter of even number dated 27/01/2021 issued advisory to the State Governments/ GNCTD to take appropriate action for introduction of an online mechanism to monitor and ensure compliance of dust mitigation measures at the Projects / C&D sites. The State Governments / GNCTD were accordingly requested to share with the Commission, the timelines by which the Web Portal with the requisite features for effective online monitoring of dust mitigation measures will be developed and operationalized.

WHEREAS, the action taken / response of the State Governments / GNCTD has not been received.

WHEREAS, considering the adverse impact of uncontrolled dust emanating from the C&D activities, on the Air Pollution in the National Capital Region, the Commission is of the view that concerted and focused approach is required and an efficient mechanism is to be put in place on urgent basis.

WHEREAS, Section 12 (2) (v) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions for restriction of areas in which any industries,

Direction No. 14

operations or processes or class of industries, operations or processes, that have implication on air quality in the region, shall not be carried out or shall be carried out subject to certain safeguards.

WHEREAS, Section 12 (2) (vii) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission for inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, Officers or persons as it may consider necessary to take steps for the prevention, control and abatement of Air Pollution in the Region.

WHEREAS, Section 12 (2) (xi) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions.

NOW THEREFORE for strict implementation of the Construction and Demolition Waste Management Rules 2016 and various dust mitigation measures mandated / directed / ordered from time to time by the Authorities concerned under the State Governments / GNCTD, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, hereby issues the following directions:

- 1) An online mechanism through a web portal be put in place by the DPCC / SPCBs for monitoring of compliance of dust mitigation measures by the Project Proponents, within the Municipal areas of NCR.
- 2) All current / upcoming projects (on plot area equal to or greater than 500 square meters) of construction and demolition for civil structures under the territorial jurisdiction of Urban Local Bodies in the National Capital Region be required to mandatorily register at the web portal.

- 3) An exhaustive check-list, based on various guidelines on dust mitigation measures, notified / published / directed etc. from time to time by the Authorities concerned, be consolidated and standardized for monitoring compliance of dust mitigation measures in the NCR through an online mechanism.
- 4) An illustrative / indicative list of dust control / mitigation measures required to be put in place attached as **Annexure** may be referred for appropriate inclusion in the exhaustive checklist suggested at point No.3 above.
- 5) The check-list as stated in point No.3 read with point No.4 above, be duly incorporated in the "Web Portal", to facilitate the Project Proponents to self-monitor / self-audit their activities on the parameters mandated / directed for the compliance and to take necessary steps, if required, to improve the status of compliance.
- 6) The project proponents be required to carry out self-audit / self determination for dust control measures on the parameters provided on the Web Portal and upload a self-declaration on a fortnightly basis.
- 7) The provision of video fencing with remote connectivity of the projects (within the municipal area of NCR and plot area equal to or greater than 500 square meters) be incorporated in the web portal for monitoring purposes.
- 8) Reliable low cost PM_{2.5} and PM₁₀ sensors be installed at the project site and linked to a cloud storage platform with a live Dash Board in the Web portal.
- 9) The link to the dash board of the web portal be made available to CPCB, government agencies as well as to the administrative departments of the agencies concerned, dealing with such projects.

Direction No. 14

- 10) The CPCB / DPCC/ SPCBs to carry out, scheduled visits, with prior intimation, on the construction sites for the verification of degree of compliance and self-declaration / self-audit.
- 11) The CPCB / DPCC/ SPCBs to also carry out surprise inspections to assess the compliance of the dust control measures at such sites and for taking appropriate action for levying environmental compensation and / or stoppage / closure of work.

The above directions of the Commission be complied with on top priority. The status / progress of implementation may be appraised to the Commission on a monthly basis.

Encl.: **As above**

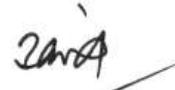

(Arvind Kumar Nautiyal)
Member Secretary
Tel No.: 011-20861974
Email: arvind.nautiyal@gov.in

To:

The Chief Secretary, Government of NCT of Delhi

Copy to:

1. The Principal Secretary (Environment & Forest), Government of NCT of Delhi
2. The Chairman, Central Pollution Control Board
3. The Member Secretary, Delhi Pollution Control Committee


(Arvind Kumar Nautiyal)

Annexure

An illustrative / tentative list of Dust Control / Mitigation Measures
Applying treated water to mitigate dust generation on construction site. (water can be applied by a variety of methods for instance Anti Smog Guns, Trucks, water pills, water cannons, hoses, fire hydrants, sprinklers etc.).
Use of dust suppressants: (i) liquid polymer emulsions (ii) agglomerating chemicals (e.g., lignosulfonates, polyacrylamides); (iii) cementitious products (e.g. lime based products, calcium sulphate); (iv) petroleum based products (e.g. petroleum emulsions); and (v) chloride salts (e.g. calcium chloride and magnesium chloride).
Designing layout of the construction site to minimize fugitive dust generation potential, including access roads, entrances and exits, storage piles, vehicle staging areas, and other potential sources of dust emissions.
Use of pre-fabricated materials and modular construction units.
Minimize distances travelled for delivery of materials.
Use of scaffolding sheets/nets, wind fencing for dust control.
Stabilize completed earthworks with stone / soil / geotextiles / Vegetation / compacting.
Reduce wind-blown dust generation activities during windy conditions.
Utilize enclosures/covering for storage piles e.g. tarpaulins, plastic, agri-shed nets fences / screens.
Proper shape storage piles so that they do not have steep sides or faces.
Properly scheduling of the delivery of landscaping materials in order to minimize the storage time on site.
Covering of building materials during transportation.
Remove material from truck underbodies and tyres prior to leaving the site as well as implement techniques to periodically remove mud/dirt from paved streets.
Ensuring proper collection, segregation and disposal of C&D Waste and maintenance of log book for disposal.
Options employed for C&D waste recycling.

Direction No. 14

Pre-emptive steps taken to avoid dumping of C&D waste on undesignated sites.
Minimize material drop height at the transfer point and ensure enclosure around transfer point.
Surface improvements to unpaved road surfaces & proper maintenance thereof.
Applying water spray in conjunction with cutting, grinding & drilling.
Apply wet process for Sand and grit blasting and façade cleaning.
Ensure Mixing processes in enclosures.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(S)(CIVIL) NO(S). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP AT 3:30 P.M.]----- IN RE: COMMISSION FOR AIR QUALITY MANAGEMENT (CAQM) (AIR POLLUTION) AND MODIFICATION OF APPLICABILITY OF GRAP IV 1) I.A. Nos. 270761 AND 270763/2024 (APPLICATIONS FOR DIRECTION AND INTERVENTION) NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, MR. SAURABH AGRAWAL ADVOCATES)

Date : 05-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

Ms. Aparajita Singh, Sr. Adv. (Amicus Curiae)
Mr. A.D.N. Rao, Sr. Adv. (Amicus Curiae)
Mr. Siddhartha Chowdhury, Adv.(Amicus Curiae)
Ms. Shibani Ghosh, Adv.
Mr. Ishank Ranjan, Adv.

Mr. Aditya N. Prasad, Adv./Court Commissioner
(Co-ordinator)
Mr. Manan Verma, Adv./Court Commissioner
Mr. Pratyush Jain, Adv./Court Commissioner
Mr. Jatin Kumar, Adv./Court Commissioner
Mr. Sumit Kumar, Adv./Court Commissioner
Ms. Savi Nagpal, Adv./Court Commissioner

Mr. Aditya Bharat Manubarwala, Adv./Court
Commissioner

Ms. Manisha Chava, Adv./Court Commissioner
Mr. Abhinav Aggarwal, Adv./Court Commissioner
Ms. Srishti Mishra, Adv./Court Commissioner

Mr. Mohit Singh, Adv./Court Commissioner
Mr. Abhishek Budhiraja, Adv./Court Commissioner

For the Parties

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Archana Pathak Dave, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Ms. Swarupma Chaturvedi, Sr. Adv.
Mr. Wasim Quadri, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. S S Rebello, Adv.
Mr. Jagdish Chandra Solanki, Adv.

Mr. Shadan Farasat, Sr. Adv.
Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.
Mr. Prannav Dhawan, Adv.
Ms. Natasha Maheshwari, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Manali Singhal, Adv.
Ms. Diksha Rai, AOR
Ms. Aanchal Kapoor, Adv.
Mr. Deepak Singh Rawat, Adv.
Ms. Shreya Singhal, Adv.
Mr. Santosh Sachin, Adv.
Mr. Vishal Sinha, Adv.
Ms. Shreya Nair, Adv.
Ms. Apurva Sachdev, Adv.
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.
Mr. Pradyut Kashyap, Adv.

Dr. Menaka Guruswamy, Sr. Adv.
Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.
Mr. Utkarsh Pratap, Adv.
Ms. Arunima Das, Adv.
Ms. Aditi Tripathi, Adv.

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Sanjiv Sen, Sr. Adv.
Mr. Sanjay Vashishtha, Adv.
Ms. Anjali Singh, Adv.
Mr. Pragyan Mishra, Adv.
Mr. Prahalad Balaji, Adv.

Ms. Shyel Trehan, Sr. Adv.
Chirayu Jain, Adv.
Mr. Rohan Poddar, Adv.
Ms. Vidhi Jain, Adv.
Mr. Garvit Sharma, Adv.
Mr. Shivendra Singh, AOR

Mr. Shankey Agarwal, AOR

Applicant-in-person, AOR

Petitioner-in-person

Mr. Ramesh Babu M. R., AOR

Mr. Rajesh Kumar Chaurasia, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. P.K. Jain, AOR

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Rakesh Kumar-I, AOR

Mr. Parijat Sinha, AOR

M/S. Saharya & Co., AOR

Mr. Pavan Kumar, AOR

M/S. S. Narain & Co., AOR

Mr. Chirag M. Shroff, AOR

Mr. Ejaz Maqbool, AOR

Dr. Menaka Guruswamy, Sr. Adv.

Mr. S. Wasim A Quadri, Sr. Adv.

Mr. Praveen Swarup, Adv.

Mr. Ajay Bansal, Adv.

Mr. Ravi Kumar, Adv.

Dr. Ravinder Kumar Singh, Adv.

Mr. Navneet Kansal, Adv.

Mr. Praveen Swarup, AOR

Mr. Prashant Kumar, AOR

Mr. Mahesh Agarwal, Adv.

Mr. E.C. Agrawala, AOR

Ms. Hemantika Wahi, AOR
Ms. Binu Tamta, AOR
Mr. Radha Shyam Jena, AOR
Mr. Pradeep Kumar Bakshi, AOR
Mr. Ashok Mathur, AOR
Mr. V. K. Verma, AOR
Mr. Alok Gupta, AOR
Mr. Ajit Pudussery, AOR
Mrs. Bina Gupta, AOR
Mr. Rakesh K. Sharma, AOR
Ms. Sujeeta Srivastava, AOR
Mr. Anil Kumar Jha, AOR
Mr. Mukesh K. Giri, AOR
M/S. Parekh & Co., AOR
Mr. Sudhir Mendiratta, AOR
Mrs. Anil Katiyar, AOR
Mr. Hardeep Singh Anand, AOR
Mr. Sandeep Narain, AOR
Mr. Sushil Kumar Singh, AOR
Mrs. Rani Chhabra, AOR
Mr. G. Prakash, AOR
Ms. Nandini Gidwaney, AOR
Mr. Shri Narain, AOR
Mr. Umesh Kumar Khaitan, AOR
Ms. Shalini Kaul, AOR
Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. B.K. Sattya, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Rahul Khurana, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Swati Mishra, Adv.
Ms. Aakanksha, Adv.

Mr. K.R. Sasiprabhu, AOR

Mrs. K. Sarada Devi, AOR

Mr. Sanjay Kumar Visen, AOR

Mrs. Priya Puri, AOR

Ms. Manjula Gupta, AOR

Mr. T. V. Ratnam, AOR

Mr. Balaji Srinivasan, AOR

Mr. Rajiv Ranjan Dwivedi, AOR

Mr. Vishal, Adv.

Mrs. Subhadra Dwivedi, Adv.

M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

Mr. Sushil Kumar Jain, AOR

Mr. Aniruddha Deshmukh, AOR

Mr. Ravindra Bana, AOR

Mr. Surya Kant, AOR

Mrs. B. Sunita Rao, AOR

Mr. Abhishek, AOR

Mr. Sarvam Ritam Khare, AOR

Mr. Anuj Agarwal, Adv.

Mr. R. P. Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Mohit D. Ram, AOR

Mr. Pramod Dayal, AOR

Mr. Satya Mitra, AOR

M/S. M. V. Kini & Associates, AOR

Ms. Pritha Srikumar Iyer, AOR

Mr. Talha Abdul Rahman, AOR

Mr. Guntur Pramod Kumar, AOR

Mr. Dhruv Yadav, Adv.

Ms. K. Enatoli Sema, AOR

Ms. Nidhi Mohan Parashar, AOR

Mr. P. Parmeswaran, AOR

Mrs. Aishwarya Bhati, A.S.G.

Mrs. Archana Pathak Dave, A.S.G.

Mr. Raj Bahadur Yadav, AOR

Mrs. Alka Agarwal, Adv.

Ms. Sonali Jain, Adv.

Mrs. Ruchi Kohli, Adv.

Mr. Ashok Kumar B, Adv.

Ms. Baby Devi Bonia, Adv.

Mr. Anirudh Bhat, Adv.

Mr. Prashant Singh II, Adv.

Mr. Nirnimesh Dube, AOR

Mr. Ravindra S. Garia, AOR

Mr. Sahil Tagotra, AOR

Mr. Sujay Jain, Adv.

Mr. Zubin Dash, Adv.

Mr. Akhil Anand, AOR

Mr. Prafull Bharat, Sr. Adv.

Mrs. Perna Dhall, Adv.

Mr. Piyush Yadav, Adv.

Ms. Akanksha Singh, Adv.

Ms. Pearl Sharma, Adv.

Mr. M N Gopinadh, Adv.

Mr. Prashant Singh, AOR

Ms. Shyel Trehan, Sr. Adv.

Mr. Chirayu Jain, Adv.

Mr. Rohan Poddar, Adv.

Ms. Vidhi Jain, Adv.
Mr. Garvit Sharma, Adv.
Mr. Shivendra Singh, AOR
Ms. Prakriti Rastogi, Adv.

Mr. M.P. Devanath, AOR

Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.
Mr. Sumeet Mishra, Adv.
Mr. R.C. Kohli, AOR

Mr. D. Abhinav Rao, AOR

Mr. Prakash Ranjan Nayak, AOR

Mr. Nitin Saluja, AOR

Mr. Deepayan Mandal, AOR
Mr. Naman Varma, Adv.
Mr. Mridul Bansal, Adv.

Ms. Shalu Sharma, AOR

Ms. Asha Gopalan Nair, AOR

M/S. Ahmadi Law Offices, AOR
Mr. Shariq Ahmed, Adv.

Ms. Aishwarya Bhati, A.S.G.
Ms. Archana Pathak Dave, A.S.G.
Ms. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Sweksha, Adv.
Dr. N. Visakamurthy, AOR

Ms. Vanya Gupta, AOR

Mr. Pranav Sachdeva, AOR

Mr. Sameer Shrivastava, AOR

Mr. Debojit Borkakati, AOR

Mr. Aakarshan Aditya, AOR

Mr. Satya Mitra, AOR

Mr. Prasanna S., AOR

Ms. Mithu Jolly, AOR

Mr. S. Gowthaman, AOR

Ms. Neeru Vaid, AOR

Ms. Aishwarya Bhati, A.S.G.

Ms. Archana Pathak Dave, A.S.G.

Mr. Shreekant Neelappa Terdal, AOR

Ms. Suhashini Sen, Adv.

Mr. Subhranshu Padhi, Adv.

Mr. Gaurang Bhushan, Adv.

Mr. Raghav Sharma, Adv.

Mr. Rajesh Kumar Singh, Adv.

Ms. Kanu Agrawal, Adv.

Mr. Bhuvan Kapoor, Adv.

Mr. Varun Chugh, Adv.

Mr. Krishna Kant Dubey, Adv.

Mr. Indira Bhakar, Adv.

Mr. Avi Singh, Sr. Adv.

Mr. Saurabh Agrawal, AOR

Mr. Shiven Varma, Adv.

Mr. Dhruv Malik, Adv.

Ms. Komal Mundhra, Adv.

Ms. Surabhi Sanchita, AOR

Mr. Vinod Sharma, AOR

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

Ms. Sujatha Bagadhi, Adv.

Mr. G Anandan, Adv.

Mr. B Sasikumar, Adv.

For M/S. Ram Sankar & Co, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Vinodh Kanna B., AOR

Mr. Sandeep Singh, AOR

Ms. N. Annapoorani, AOR

Mr. Vikrant Singh Bais, AOR

Mr. Alok Gupta, AOR

Mr. K.V. Mohan, AOR

Mr. Yash S. Vijay, AOR

Mr. Vivek Gupta, AOR

Mr. Vinay Garg, AOR

Ms. G. Indira, AOR

Mr. Sagar Roy, Adv.

Ms. Charanjeet Sidhu, Adv.

Ms. Deepmala, Adv.

Ms. Anki Kashyap, Adv.

Mr. Abhishek Sahay, Adv.

Mr. Sunil Kumar, Adv.

Mr. Nepal Singh, Adv.

Ms. Avni Singh, Adv.

Mr. N.B. Tiwari, Adv.

Mr. Subhro Sanyal, AOR

Ms. Misha Rohatgi, AOR

Mr. Ravi Prakash, AOR

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

Ms. Rajkumari Divyasana, Adv.

Ms. Ankita Sharma, AOR

Mr. Arjun D. Singh, Adv.

Mr. Kumar Dushyant Singh, AOR

Ms. Surbhi Mehta, AOR

Mr. Shovan Mishra, AOR

Ms. G. Indira, AOR

Mr. Yoginder Handoo, AOR

Ms. Nidhi Jaswal, AOR

Mr. Rakesh Kumar-I, AOR

Mr. Parminder Singh Bhullar, AOR

Mr. Chandrakant Sukumar Sarkar, Adv.

Mr. Mukesh Kumar Singh, Adv.

Mr. Ikshit Singhal, Adv.

Mr. C M Dwivedi, Adv.

Mr. Shantanu Jugtawat, Adv.

Ms. Vipin Sandu, Adv.

For M/S. Mukesh Kumar Singh And Co., AOR

Mr. Raghvendra Kumar, AOR

Mr. Anando Mukherjee, AOR

Ms. Sanjivani Aggarwal, Sr. Adv.

Ms. Jyoti Aggarwal, Adv.

Mr. Pradeep Shekhawat, Adv.

Ms. Filza Moonis, AOR

Mr. Mukesh Verma, Adv.

Mr. Pankaj Kumar Singh, Adv.

Mr. Vatsala Tripathi, Adv.

Mr. Yash Pal Dhingra, AOR

Mrs. Rajshri Dubey, Adv.

Mr. Abhishek Chauhan, Adv.

Mr. Amit P Shahi, Adv.

Mr. Amit Kumar, Adv.

Mr. H B Dubey, Adv.

Mr. Rahul Sethi, Adv.

Mr. Shashibhushan Nagar, Adv.

Mr. Sumant A Khan, Adv.

Mrs. Sona Khan, Adv.

Mr. Rajendra Anbhule, Adv.

Mr. Ashutosh Dubey, AOR

Mr. Chandra Prakash, AOR

Mr. Anuj Bhandari, AOR

Mr. Anil Kumar, AOR

Ms. Lubna Naaz, AOR

Ms. Shashi Kiran, AOR

Ms. Aastha Mehta, Adv.

Ms. Deepanwita Priyanka, AOR

Ms. Prerana Mohapatra, Adv.

Ms. Prina Sharma, Adv.

Mr. Yashraj Singh Bundela, AOR

Mr. Ramesh Thakur, Adv.

Mr. Chanakya Baruah, Adv.

Ms. Saloni, Adv.

Mr. Rohan Singla, Adv.

Mr. Pulkit Agarwal, AOR

Mr. S S Bandyopadhyay, Adv.

Mr. Abhaya Nath Das, Adv.

Mr. Pinaki Chowdhury, Adv.
Mr. Soumya Kundu, Adv.
Mr. B C Bhatt, Adv.
Mr. N D Kaushik, Adv.
Ms. Monica Goel, Adv.
Mrs. Barnali Basak, Adv.
Mr. Shubham Pundhir, Adv.
Mr. Vinod Kumar Shukla, Adv.
Mr. Hukum Deo Prasad, Adv.
Mr. Yogendra Kumar Verma, Adv.
Mr. Satish Kumar, AOR

M/S. Karanjawala & Co., AOR

Mr. V.N. Raghupathy, AOR

Ms. Charu Ambwani, AOR

Ms. Astha Sharma, AOR
Ms. Muskan Surana, Adv.

Mr. Rajesh Kumar Maurya, Adv.
Mr. Neeraj Shekhar, AOR
Mr. Ashok Kumar Rai, Adv.

Mr. Mohit Paul, AOR

Mr. Nischal Kumar Neeraj, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Ashok Kumar Panigrahi, Adv.
Ms. Lakshmi, Adv.
Ms. Garima Kumar, Adv.
Mr. Virender Kumar, Adv.
Mr. Deepender Kumar Pathak, Adv.
Ms. Banisha Verma, Adv.

Mr. Nishit Agrawal, AOR

Ms. Rakhi Ray, AOR

Ms. Ishita Jain, AOR
Mr. Anand Kumar Shrivastava, Adv.
Mr. Ankit Bhandari, Adv.

Mr. Manish Kumar Gupta, AOR

Mr. Gaurav, AOR

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Ms. Divya Jyoti Singh, AOR

Mr. Vinay Garg, AOR

Mr. T.R.B. Sivakumar, AOR

Mr. Praveen Pathak, Adv.

Mr. Avadhesh Kumar Dubey, Adv.

Mr. Akanksha Singh, Adv.

Ms. Manju Jetley, AOR

Mr. Amrish Kumar, AOR

Mr. Harsh V. Surana, AOR

Mr. Puneet Taneja, AOR

Ms. Vrinda Bhandari, AOR

Ms. Charu Mathur, AOR

Ms. Tulika Mukherjee, AOR

Mr. Akshay Girish Ringe, AOR

Ms. Aswathi M.K., AOR

M/S. M.V. Kini & Associates, AOR

Mr. Pradeep Misra, AOR

Mr. Daleep Dhyani, Adv.

Mr. Suraj Singh, Adv.

Mr. Manish Kumar, AOR

Mr. Ravi Shanker Jha, Adv.

Ms. Maneka Guruswamy, Sr. Adv.

Mr. Shadan Farasat, Sr. Adv.

Ms. Jyoti Mendiratta, AOR

Ms. Ananya Basudha, Adv.

Ms. Natasha Maheshwari, Adv.

Mr. Prannv Dhawan, Adv.

Ms. Rooh-e-hina Dua, AOR

Mr. Mudit Gupta, AOR

Ms. Sakshi Kakkar, AOR

Ms. Shagun Matta, AOR

Mr. Gaurav, AOR

Mr. Gopal Jha, AOR

Mr. Shishir Deshpande, AOR

Mr. D. Kumanan, AOR

Ms. Deepa S, Adv.

Mr. Sheikh F Kalia, Adv.

Mr. Veshal Tyagi, Adv.

Mr. Chinmay Anand Panigrahi, Adv.

Ms. Pritha Srikumar Iyer, AOR

Mr. Vikas Mehta, AOR

Mr. Niraj Gupta, AOR

Mrs. Anshu Gupta, Adv.

Mr. Mukesh Kumar Jain, Adv.

Ms. Divya Roy, AOR

M/S. S. Narain & Co., AOR

Mr. Sandeep Kumar Jha, AOR

Mr. Shiv Mangal Sharma, A.A.G.

Ms. Nidhi Jaswal, Adv.

Ms. Shalini Singh, Adv.

Mr. Saurabh Rajpal, Adv.

Ms. Puja Sharma, AOR

Mr. Gautam Narayan, AOR

Mr. Neeraj Kumar Gupta, AOR

Mr. Danish Zubair Khan, AOR

Mr. Ajay Vikram Singh, AOR

Mr. K. Paari Vendhan, AOR

Mr. Gurminder Singh, AG Punjab, Sr. Adv.

Mr. Rahul Mehra, Sr. Adv.

Mr. Prashant Manchanda, A.A.G.

Mr. Vivek Jain, D.A.G.

Mr. Karan Sharma, AOR

Mr. Shekhar Kumar, AOR

Mr. Rajan Narain, AOR

Mr. Ayush Sharma, AOR

Mr. Anurag Kishore, AOR

Ms. Mayuri Raghuvanshi, AOR

Dr. Brij Bhushan K Jauhari, Adv.

Mr. Deepak Jyoti Ghildiyal, Adv.

Mr. Harsh Mahan, Adv.

Mr. Satya Vir Singh Rana, Adv.

Ms. Purnima Jauhari, AOR

Mr. Hiren Dasan, AOR

Ms. Malvika Kapila, AOR

Mr. Gaurav Kejriwal, AOR

Mr. Sameer Abhyankar, AOR

Mr. Rahul Kumar, Adv.

Mr. Aryan Srivastava, Adv.

Mr. Aakash Thakur, Adv.

Ms. Jaikriti S. Jadeja, AOR

Ms. Astha Tyagi, AOR

Mr. Sunil Fernandes, AOR

Mr. Kuldip Singh, AOR

Ms. Anushree Prashit Kapadia, AOR

Mr. Ketan Paul, AOR

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

Ms. Sujatha Bagadhi, Adv.

Mr. G Anandan, Adv.

Mr. B Sasikumar, Adv.

M/S. Ram Sankar & Co, AOR

Mr. Ajay Pal, AOR

Mr. Dhananjaya Mishra, AOR

Mr. Rahul Khurana, AOR

Mr. S. S. Shroff, AOR

Ms. Madhumita Bhattacharjee, AOR

Ms. Debarati Sadhu, Adv.

Ms. Srija Choudhury, Adv.

Mr. Anas Tanwir, AOR

Mr. Vikrant Singh Bais, AOR

Mr. Soumya Dutta, AOR

Mr. Sameer Kumar, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Gaurav Choudhary, AOR

Mr. Ravindra Kumar, Sr. Adv.

Mr. Shivam Saxena, Adv.

Mr. Vipin Kumar Saxena, Adv.

Mr. Binay Kumar Das, AOR

Ms. Priyanka Das, Adv.

Ms. Neha Das, Adv.

Mr. Vikas Bharti, Adv.

Mr. V P Pandey, Adv.

Mr. Rajiv Yadav, AOR

Mr. Vipin Nair, AOR

Mr. Rishi Matoliya, AOR

Mr. D. Abhinav Rao, AOR

Mr. Durga Dutt, AOR

Mr. Avijit Mani Tripathi, AOR

Mr. T.K. Nayak, Adv.

Ms. Marbiang Khongwir, Adv.

Mr. Daniel Lyngdoh, Adv.

Ms. Rashmi Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IN RE: SUBSISTENCE ALLOWANCE

1. Firstly, we deal with the issue of payment requisite amount for subsistence to construction workers. The Chief Secretary of the Delhi Government is present through video conference. He states that a sum of Rs.2,000/- (Rupees Two Thousand) each has been

paid 90,693 workers who have been registered on the portal and remaining amount of Rs.6,000/- (Rupees Six Thousand) will be paid immediately. However, the Delhi Government has made no efforts to inform other eligible construction workers that they will be entitled to receive subsistence amount if they register themselves on the portal. Perhaps, from what the Chief Secretary said before us, it appears to us that the Delhi Government was not aware that there may be much more workers than 90,693 registered on the portal. We direct the Delhi Government to immediately convene a meeting of all the unions of the construction workers and appeal to them to instruct the eligible workers to register themselves on the portal.

2. As far as the State of Rajasthan is concerned, two districts have been affected. There are 3,526 identified workers, out of which, only 2,063 have been paid the amount. However, the learned counsel appearing for the State is not clear about how much amount has been paid to each worker. These details must be placed on record before the next date. Apart from making complete payment to the identified workers, the directions which are issued in the case of Delhi Government will also apply to the Government of Rajasthan.

3. As far as the State of Haryana is concerned, total 14 districts have been affected. There are 2,57,000 registered workers on the portal, out of which 1,06,000, who applied for help, have been paid the amount at the rate of Rs.423.14 per day. The directions which are issued to the Delhi Government will also apply

to the State of Haryana, which will ensure that those who have not registered themselves, will also register themselves so that they can get the benefit of subsistence amount.

4. As far as the State of Uttar Pradesh is concerned, 08 districts have been affected and as of today, 4,88,246 workers are registered on the portal. Unfortunately, only 8,000 have been paid till yesterday. Even the Government of Uttar Pradesh could not specify how much amount is being paid to each worker. Apart from taking steps which we have directed in the case of Delhi Government, we direct the Government of Uttar Pradesh to ensure that all the eligible workers are paid the money immediately.

5. As regards the payment of compensation by way of subsistence allowance, the concerned Governments will file further affidavits on or before the next date. The personal presence of the Chief Secretaries of the NCR States is dispensed with.

IN RE: GRADED RESPONSE ACTION PLAN MEASURES

6. Now we deal with the question of the measures under the Graded Response Action Plan (for short, "the GRAP").

7. Ms. Aishwarya Bhati, learned ASG, has tendered across the Bar a brief note prepared by the Commission. The note indicates that the average AQI levels from 30th November till 4th December, 2024 were 346, 285, 280, 268 and 178 respectively. Therefore, her submission is that now even Stage-I of the GRAP will not apply. Her further submission is that in view of the improvement in the

situation, the applicability of the GRAP measures be left to the Commission.

8. We have perused the figures of AQI from 18th November, 2024 till 4th December, 2024. Upto 30th November, 2024, the AQI levels were consistently above 300 and it is only during the last four days that the AQI levels have come down below 300. It is true that at some stage, the Court will have to leave it to the Commission to decide about the applicability of Stages under the GRAP.

9. Considering the data placed before us which we have referred above, we do not think that it will be appropriate, at this stage, to allow the Commission to go below Stage-II of the GRAP. Perhaps, further monitoring on the part of this Court is necessary. Though we permit the Commission to go down to Stage-II for the present, it will be appropriate if the Commission considers of incorporating certain additional measures which are part of Stage-III of the GRAP. While we permit the Commission to do so, we must record here that if the Commission finds that the AQI goes above 350, as a precautionary measure, Stage-III measures will have to be immediately implemented. If the AQI crosses 400 on a given day, Stage-IV measures will have to be reintroduced.

10. Further directions on this aspect will be issued on 12th December, 2024 at 3:30 p.m.

11. Considering the scope of this Petition, we are of the view that Ms. Aparajita Singh, learned Senior Advocate appointed as

Amicus Curiae, is overburdened. Therefore, we leave it her to give her suggestions so that we can appoint few other members of the Bar as Amicus Curiae. Ms. Aparajita Singh, learned Amicus Curiae, is free to give her suggestions by sending an email so that appropriate orders can be passed.

12. We make it clear that the appointment of the Court Commissioners will continue so long as the GRAP measures are in force and they are free to submit their reports to this Court in terms of the earlier orders. The orders passed by this Court earlier regarding giving protection to the Court Commissioners will continue to operate.

13. We direct the Delhi Government to pay the remuneration to the Court Commissioners which is payable to the Panel 'B' counsel fixed by the Union of India. The Delhi Government to take action immediately.

14. We are informed that while issuing show-cause notices to those who violated the GRAP norms, the Delhi Pollution Control Committee has named the Court Commissioners appointed by this Court in the notices. None of the authorities who are taking action for violation of the GRAP norms shall incorporate the names of the Court Commissioners hereafter.

15. Shri Balram Singh, Station House Officer of Police Station Baba Haridas Nagar, New Delhi is present in the Court who has tendered an affidavit. The copies thereof be supplied to the

concerned Court Commissioners, who can submit their response on the next date. For the time being, the personal presence of Shri Balram Singh is dispensed with.

(ASHISH KONDLE)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Item No.43:

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP AT 3:30 P.M.]----- IN RE: COMMISSION FOR AIR QUALITY MANAGEMENT (CAQM) (AIR POLLUTION) AND MODIFICATION OF APPLICABILITY OF GRAP IV 1) I.A. Nos. 270761 AND 270763/2024 (APPLICATIONS FOR DIRECTION AND INTERVENTION) NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, MR. SAURABH AGRAWAL ADVOCATES)

With

Item No.44:

Transfer Petition(s)(Civil) No(s). 3280/2024

([TO BE TAKEN UP ALONGWITH ITEM NO.43 I.E. W.P.(C) No. 13029/1985.]
IA No. 280838/2024 - STAY APPLICATION)

With

Item No.46:

Writ Petition(s)(Civil) No(s). 1135/2020

([TO BE TAKEN UP ALOGWITH ITEM NO. 43 I.E. W.P.(C)NO. 13029 OF
1985.]

IA No. 165191/2021 - APPLICATION FOR PERMISSION
IA No. 100093/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 159244/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 166624/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 150881/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 161557/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 34132/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 159208/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 98165/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 161436/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 20006/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 42924/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 166297/2021 - CLARIFICATION/DIRECTION
IA No. 20879/2022 - CLARIFICATION/DIRECTION
IA No. 164567/2021 - CLARIFICATION/DIRECTION
IA No. 163242/2021 - CLARIFICATION/DIRECTION

IA No. 146739/2022 - CLARIFICATION/DIRECTION
 IA No. 15637/2022 - DISCHARGE OF ADVOCATE ON RECORD
 IA No. 232074/2023 - EARLY HEARING APPLICATION
 IA No. 149458/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 152069/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 161450/2021 - EXEMPTION FROM FILING O.T.
 IA No. 121689/2020 - EXEMPTION FROM FILING O.T.
 IA No. 162945/2021 - INTERVENTION APPLICATION
 IA No. 67217/2022 - INTERVENTION APPLICATION
 IA No. 166305/2021 - INTERVENTION APPLICATION
 IA No. 149457/2021 - INTERVENTION APPLICATION
 IA No. 161445/2021 - INTERVENTION APPLICATION
 IA No. 153451/2021 - INTERVENTION APPLICATION
 IA No. 260275/2024 - INTERVENTION APPLICATION
 IA No. 161435/2021 - INTERVENTION APPLICATION
 IA No. 20004/2022 - INTERVENTION APPLICATION
 IA No. 152068/2021 - INTERVENTION APPLICATION
 IA No. 160572/2021 - INTERVENTION APPLICATION
 IA No. 146827/2022 - INTERVENTION APPLICATION
 IA No. 151957/2021 - INTERVENTION APPLICATION
 IA No. 160519/2021 - INTERVENTION APPLICATION
 IA No. 163237/2021 - INTERVENTION APPLICATION
 IA No. 13899/2022 - INTERVENTION APPLICATION
 IA No. 150968/2021 - INTERVENTION/IMPLEADMENT
 IA No. 159241/2021 - INTERVENTION/IMPLEADMENT
 IA No. 34131/2022 - INTERVENTION/IMPLEADMENT
 IA No. 159206/2021 - INTERVENTION/IMPLEADMENT
 IA No. 121685/2020 - INTERVENTION/IMPLEADMENT
 IA No. 165236/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-12-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
 HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

Ms. Aparajita Singh, Sr. Adv. (Amicus Curiae)
 Mr. A.D.N. Rao, Sr. Adv. (Amicus Curiae)
 Mr. Siddhartha Chowdhury, Adv. (Amicus Curiae)
 Ms. Shibani Ghosh, Adv.
 Mr. Ishank Ranjan, Adv.

Mr. Aditya N. Prasad, Adv./Court Commissioner
 (Co-ordinator)
 Mr. Manan Verma, Adv./Court Commissioner
 Mr. Pratyush Jain, Adv./Court Commissioner
 Mr. Aditya Bharat Manubarwala, Adv./
 Court Commissioner
 Mr. Abhinav Aggarwal, Adv./Court Commissioner
 Ms. Manisha Chava, Adv./Court Commissioner
 Ms. Srishti Mishra, Adv./Court Commissioner

Mr. Mohit Singh, Adv./Court Commissioner
Mr. Abhishek Budhiraja, Adv./Court Commissioner
Mr. Pranav Dhawan, Adv./Court Commissioner

For the parties:

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Archana Pathak Dave, A.S.G.
Mr. Wasim Quadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. S S Rebello, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Alka Agarwal, Adv.
Ms. Sonali Jain, Adv.
Mr. Ashok Kumar B, Adv.
Ms. Baby Devi Bonia, Adv.
Mr. Anirudh Bhat, Adv.
Mr. Prashant Singh Ii, Adv.
Mr. Gaurang Bhushan, Adv.
Ms. Sweksha, Adv.
Dr. N. Visakamurthy, AOR
Mr. Shreekant Neelappa Terdal, AOR
Mr. Raghav Sharma, Adv.
Ms. Kanu Agrawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Indira Bhakar, Adv.

Mr. Shadan Farasat, Sr. Adv.
Ms. Sanchita Ain, AOR
Ms. Mreganka Kukreja, Adv.
Ms. Natasha Maheshwari, Adv.
Mr. Prannv Dhawan, Adv.

Mr. Shadan Farasat, Sr. Adv.
Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.
Ms. Natasha Maheshwari, Adv.
Mr. Prannv Dhawan, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Rupali Samuel, Adv.
Mr. Yash Vijay, Adv.
Mr. M Shaz Khan, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.
Mr. Faizan Ahmad, Adv.

Mr. Pradyut Kashyap, Adv.
Mr. Tushar Srivastava, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Manali Singhal, Adv.
Ms. Diksha Rai, AOR
Ms. Aanchal Kapoor, Adv.
Mr. Deepak Singh Rawat, Adv.
Ms. Shreya Singhal, Adv.
Mr. Santosh Sachin, Adv.
Mr. Vishal Sinha, Adv.
Ms. Shreya Nair, Adv.
Ms. Apurva Sachdev, Adv.
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.
Mr. Pradyut Kashyap, Adv.

Mr. Sanjib Sen, Sr. Adv.
Mr. Sanjay Vashishtha, Adv.
Ms. Anjali Singh, Adv.
Mr. Pragyan Mishra, Adv.
Mr. Prahalad Balaji, Adv.
Ms. Radha Gupta, Adv.
Mr. Siddhartha Goswami, Adv.
Ms. Shankey Agarwal, AOR

Mr. S. Wasim A Quadri, Sr. Adv.
Mr. Praveen Swarup, AOR
Mr. Ajay Bansal, Adv.
Mr. Ravi Kumar, Adv.
Mr. Navneet Kansal, Adv.
Mr. Gaurava Yadava, Adv.

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Meenesh Dubey, Adv.
Mr. Nikhil Jain, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. B.K. Satija, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Rahul Khurana, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Swati Mishra, Adv.
Ms. Aakanksha, Adv.

Mr. Gurminder Singh, Sr. Adv./AG
Mr. Prashant Manchanda, AAG
Mr. Vivek Jain, DAG
Mr. Karan Sharma, AOR

Ms. Nupur Kumar, AOR

Mr. B.K. Satija, A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Fateh Singh, Adv.
Mr. Amitabh Ranjan, Adv.
Mr. Abhishek Kumar Suman, Adv.
Mr. Nepal Singh, Adv.
Dr. Sukhdev Sharma, Adv.

Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.

Mrs. Sharmila Upadhyay, Adv.
Mr. Pawan R Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
For M/S. Unuc Legal Llp, AOR

Mr. Sumeer Sodhi, AOR

Mr. Utkarsh Sharma, AOR

Mr. Nitin Saluja, AOR

Mr. Amrish Kumar, AOR

Mr. Shiv Mangal Sharma, A.A.G.
Ms. Nidhi Jaswal, Adv.
Ms. Shalini Singh, Adv.
Mr. Saurabh Rajpal, Adv.
Mr. Sandeep Kumar Jha, AOR

Mr. Haresh Raichura, AOR

Mr. Rakesh Dahiya, AOR
Mr. Praveen, Adv.
Mr. Vikram Gulia, Adv.
Mr. Aakash Dahiya, Adv.

Mr. Rajeev Singh, AOR

Mr. Atishi Dipankar, AOR

Mr. Anilendra Pandey, AOR
Ms. Priya Kashyap, Adv.
Mr. Rajeev Kumar Ranjan, Adv.
Mr. Nadeem Hussain, Adv.

Mr. Kumar Dushyant Singh, AOR

Ms. Shyel Trehan, Sr. Adv.
Mr. Chirayu Jain, Adv.
Mr. Shivendra Singh, AOR
Mr. Garvit Sharma, Adv.
Mr. Rohan Poddar, Adv.
Ms. Prakriti Rastogi, Adv.

Mrs. Rani Chhabra, AOR

Mr. Aldanish Rein, AOR

Ms. Divya Roy, AOR

Mr. Pranav Sachdeva, AOR

Mr. R.K.Singh, Adv.
Mrs. Neeraj Singh, Adv.
Mr. Kumar Gaurav, Adv.
Mr. Aman Rastogi, Adv.
Mr. Sanjay Rastogi, AOR

Mr. Kaushal Yadav, AOR
Mr. Nandlal Kumar Mishra, Adv.
Mr. Onkar Nath Sharma, Adv.

M/S. Khaitan & Co., AOR

Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

Ms. K. V. Bharathi Upadhyaya, AOR

Petitioner-in-person

Applicant-in-person

Mr. P. K. Jain, AOR

Mr. Ramesh Babu M. R., AOR

Mr. Rajesh Kumar Chaurasia, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Anil Kumar Jha, AOR

Mr. Mukesh K. Giri, AOR
Mr. Mandaar Mukesh Giri, Adv.
Mr. L.K. Giri, Adv.

M/S. Parekh & Co., AOR

Mr. Sudhir Mendiratta, AOR

Mrs. Anil Katiyar, AOR

Mr. Hardeep Singh Anand, AOR

Mr. Sandeep Narain, AOR

Mr. Sushil Kumar Singh, AOR

Mrs. Rani Chhabra, AOR

Mr. G. Prakash, AOR

Ms. Nandini Gidwaney, AOR

Mr. Shri Narain, AOR

Mr. Umesh Kumar Khaitan, AOR

Ms. Shalini Kaul, AOR

Mr. K. R. Sasiprabhu, AOR

Mrs. K. Sarada Devi, AOR

Mr. Sanjay Kumar Visen, AOR

Mrs. Priya Puri, AOR

Ms. Manjula Gupta, AOR

Mr. T. V. Ratnam, AOR

Mr. Balaji Srinivasan, AOR

Mr. Rajiv Ranjan Dwivedi, AOR

M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

Mr. Sushil Kumar Jain, AOR

Mr. Aniruddha Deshmukh, AOR

Mr. Ravindra Bana, AOR

Mr. Surya Kant, AOR

Mrs. B. Sunita Rao, AOR
Mr. Gunmaya S Mann, Adv.
Mr. Roop Narain, Adv.
Mr. Vineet Kumar, Adv.
Mr. Sambhav Jain, Adv.

Mr. Abhishek, AOR

Mr. Sarvam Ritam Khare, AOR
Mr. Kushagra Sharma, Adv.
Mr. Anuj Agarwal, Adv.

Mr. R. P. Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Mohit D. Ram, AOR

Mr. Pramod Dayal, AOR

Mr. Satya Mitra, AOR

M/S. M. V. Kini & Associates, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Rakesh Kumar-i, AOR

Mr. Parijat Sinha, AOR

M/S. Saharya & Co., AOR

Mr. Pavan Kumar, AOR

Mr. Sandeep Narain, Adv.
Ms. Kanak Malik, Adv.
For M/S. S. Narain & Co., AOR

Mr. Chirag M. Shroff, AOR

Mr. Ejaz Maqbool, AOR

Mr. Prashant Kumar, AOR
Mr. Mahesh Agarwal, Adv.
Mr. E. C. Agrawala, AOR
Ms. Hemantika Wahi, AOR
Ms. Binu Tamta, AOR
Mr. Radha Shyam Jena, AOR
Mr. Pradeep Kumar Bakshi, AOR
Mr. Ashok Mathur, AOR
Mr. V. K. Verma, AOR
Mr. Alok Gupta, AOR
Mr. Ajit Pudussery, AOR
Mrs. Bina Gupta, AOR
Mr. Rakesh K. Sharma, AOR
Ms. Sujeeta Srivastava, AOR
Ms. Pritha Srikumar Iyer, AOR
Mr. Chandra Prakash, AOR
Mr. Anuj Bhandari, AOR
Mr. Anil Kumar, AOR
Ms. Lubna Naaz, AOR
Ms. Shashi Kiran, AOR
Ms. Aastha Mehta, Adv.
Ms. Deepanwita Priyanka, AOR
Ms. Prerana Mohapatra, Adv.
Ms. Prina Sharma, Adv.
Mr. Raghvendra Kumar, AOR
Mr. Anando Mukherjee, AOR
Ms. Charu Ambwani, AOR

Ms. Sanjivani Aggarwal, Adv.
Ms. Jyoti Aggarwal, Adv.
Mr. Pradeep Shekhawat, Adv.
Ms. Filza Moonis, AOR

Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Vatsala Tripathi, Adv.
Mr. Yash Pal Dhingra, AOR

Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Amit P Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. H B Dubey, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashibhushan Nagar, Adv.
Mr. Sumant A Khan, Adv.
Mrs. Sona Khan, Adv.
Mr. Rajendra Anbhule, Adv.
Mr. Ashutosh Dubey, AOR

Ms. Astha Sharma, AOR
Ms. Ripul Swati Kumari, Adv.

Mr. Neeraj Shekhar, AOR
Mr. Rajesh Kumar Maurya, Adv.

Mr. Mohit Paul, AOR

Mr. Nischal Kumar Neeraj, AOR
Ms. Lakshmi, Adv.
Mr. Sahlen Bhardwaj, Adv.
Ms. Banisha Verma, Adv.
Mr. Deepender Kumar Pathak, Adv.
Mr. Ashok Kumar Panigrah, Adv.

Mr. Nishit Agrawal, AOR

Mr. Yashraj Singh Bundela, AOR
Mr. Surjeet Singh, Adv.

Mr. Pulkit Agarwal, AOR

M/S. Karanjawala & Co., AOR

Mr. V. N. Raghupathy, AOR

Ms. Divya Jyoti Singh, AOR

Mr. S S Bandyopadhyay, Adv.
Mr. Abhay Nath Das, Adv.
Mr. Hukum Deo Prasad, Adv.
Ms. Saket Gautam, Adv.
Mrs. Archana Kumari, Adv.
Mr. Vinod Kumar Shukla, Adv.
Mr. Sugam Mishra, Adv.
Mr. B C Bhatt, Adv.
Mr. N D Kaushik, Adv.
Mr. Kishor Kumar Mishra, Adv.
Mr. Aditya Mishra, Adv.
Mr. Satish Kumar, AOR

Mr. Vinay Garg, AOR

Mr. T. R. B. Sivakumar, AOR

Ms. Manju Jetley, AOR

Mr. Amrish Kumar, AOR

Mr. Harsh V. Surana, AOR

Ms. Rakhi Ray, AOR

Ms. Ishita Jain, AOR
Mr. Anand Kumar Shrivastava, Adv.
Mr. Ankit Bhandari, Adv.

Mr. Manish Kumar Gupta, AOR

Mr. Gaurav, AOR
Mr. Veevak Goel, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Akshay Girish Ringe, AOR

Ms. Aswathi M.k., AOR

M/S. M. V. Kini & Associates, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Puneet Taneja, AOR
Ms. Vrinda Bhandari, AOR
Ms. Charu Mathur, AOR
Ms. Tulika Mukherjee, AOR
Ms. Shagun Matta, AOR
Mr. Gaurav, AOR
Mr. Veevak Goel, Adv.
Mr. Gopal Jha, AOR
Mr. Shishir Deshpande, AOR
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. D.Kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.
Ms. Pritha Srikumar Iyer, AOR
Ms. Rooh-e-hina Dua, AOR
Mr. Anuj Sehwat, Adv.
Mr. Mudit Gupta, AOR
Ms. Sakshi Kakkar, AOR
Mr. Shiv Mangal Sharma, A.A.G.
Mr. Sandeep Kumar Jha, AOR
Ms. Nidhi Jaswal, Adv.
Ms. Shalini Singh, Adv.
Mr. Saurabh Rajpal, Adv.
Ms. Puja Sharma, AOR
Mr. Gautam Narayan, AOR
Mr. Neeraj Kumar Gupta, AOR
Mr. Danish Zubair Khan, AOR

Mr. Vikas Mehta, AOR

Mr. Niraj Gupta, AOR

Ms. Divya Roy, AOR

Mr. Sandeep Narain, Adv.

Ms. Kanak Malik, Adv.

For M/S. S. Narain & Co., AOR

Mr. Ayush Sharma, AOR

Mr. Anurag Kishore, AOR

Ms. Mayuri Raghuvanshi, AOR

Dr. Brij Bhushan K Jauhari, Adv.

Mr. Deepak Jyoti Ghildiyal, Adv.

Mr. Harsh Mahan, Adv.

Ms. Murnal Choudhery, Adv.

Ms. Purnima Jauhari, AOR

Mr. Hiren Dasan, AOR

Mr. Ajay Vikram Singh, AOR

Mrs. Priyanka Singh, Adv.

Mr. Aamir Faiyaz, Adv.

Mr. K. Paari Vendhan, AOR

Mr. Shekhar Kumar, AOR

Mr. Rajan Narain, AOR

Mr. Sunil Fernandes, AOR

Mr. Kuldip Singh, AOR

Ms. Anushree Prashit Kapadia, AOR

Mr. Ketan Paul, AOR

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

Mrs. Usha Prabakaran, Adv.

Mr. Maheswaran Prabakaran, Adv.

Mr. G Anandan, Adv.

Mr. B Sasikumar, Adv.

For M/S. Ram Sankar & Co, AOR

Ms. Malvika Kapila, AOR

Mr. Gaurav Kejriwal, AOR
Mr. Anmoldeep Singh, Adv.
Mr. Happy Chaubey, Adv.
Mr. Vijay Jain, Adv.

Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Sarthak Dora, Adv.
Mr. Aakash Thakur, Adv.

Ms. Jaikriti S. Jadeja, AOR

Ms. Astha Tyagi, AOR

Mr. Anas Tanwir, AOR

Mr. Vikrant Singh Bais, AOR

Mr. Soumya Dutta, AOR

Mr. Sameer Kumar, AOR

Mr. Ajay Pal, AOR

Mr. Dhananjaya Mishra, AOR

Mr. Rahul Khurana, AOR

Mr. S. S. Shroff, AOR

Ms. Madhumita Bhattacharjee, AOR
Ms. Debarati Sadhu, Adv.
Ms. Srija Choudhury, Adv.
Mr. Anant, Adv.

Mr. Rishi Matoliya, AOR

Mr. D. Abhinav Rao, AOR

Mr. Durga Dutt, AOR

Mr. Avijit Mani Tripathi, AOR
Mr. T.k. Nayak, Adv.
Ms. Preeti Sehrawat, Adv.

Ms. Rashmi Malhotra, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Gaurav Choudhary, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

Mr. Aravindh S., AOR
Mr. Abbas B, Adv.

Mr. Rajiv Yadav, AOR

Mr. Vipin Nair, AOR

Ms. Nidhi Mohan Parashar, AOR

Mr. P. Parmeswaran, AOR

Mr. Nirnimesh Dube, AOR

Mr. Ravindra S. Garia, AOR
Mr. Shashank Singh, Adv.
Mr. Madan Chandra Karnatak, Adv.
Mr. Dhananjay Bhattacharya, Adv.

Mr. Talha Abdul Rahman, AOR

Mr. Guntur Pramod Kumar, AOR
Mr. Dhruv Yadav, Adv.

Mr. Rishi Sehgal, AOR
Ms. Vaishnavi, Adv.
Mr. Nidhun Aggarwal, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. D. Abhinav Rao, AOR

Mr. Prakash Ranjan Nayak, AOR

Mr. Nitin Saluja, AOR

Mr. Deepayan Mandal, AOR

Ms. Shalu Sharma, AOR

Mr. Sahil Tagotra, AOR
Mr. Sujay Jain, Adv.
Mr. Zubin Dash, Adv.

Mr. Akhil Anand, AOR

Mr. Prashant Singh, AOR
Mrs. Purna Dhall, Adv.
Mr. Piyush Yadav, Adv.
Ms. Akanksha Singh, Adv.
Ms. Pearl Sharma, Adv.
Mr. M N Gopinadh, Adv.

Ms. Shyel Trehan, Sr. Adv.
Mr. Chirayu Jain, Adv.
Mr. Rohan Poddar, Adv.
Ms. Vidhi Jain, Adv.
Mr. Garvit Sharma, Adv.
Mr. Shivendra Singh, AOR
Ms. Prakriti Rastogi, Adv.

Mr. M. P. Devanath, AOR

Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.
Mr. Sumeet Mishra, Adv.
Mr. R. C. Kohli, AOR

Mr. Debojit Borkakati, AOR

Mr. Vibhu Tiwari, Adv.
Mr. Satish C. Kaushik, Adv.
Mr. Mahipal, Adv.
Mr. Aakarshan Aditya, AOR

Mr. Satya Mitra, AOR

Mr. Prasanna S., AOR

Ms. Mithu Jain, AOR

Ms. Asha Gopalan Nair, AOR

Mr. Shariq Ahmed, Adv.
M/S. Ahmadi Law Offices, AOR

Mr. Aashhish Chauhan, Adv.
Ms. Sonal Chauhan, Adv.
Ms. Vanya Gupta, AOR
Ms. Pavani Verma, Adv.

Mr. Pranav Sachdeva, AOR

Mr. Sameer Shrivastava, AOR

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

Mrs. Usha Prabakaran, Adv.

Mr. Maheswaran Prabakaran, Adv.

Mr. G Anandan, Adv.

Mr. B Sasikumar, Adv.

M/S. Ram Sankar & Co, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Vinodh Kanna B., AOR

Mr. Sandeep Singh, AOR

Mrs. Anniwasha Deb, Adv.

Ms. N. Annapoorani, AOR

Mr. S. Gowthaman, AOR

Ms. Neeru Vaid, AOR

Mr. Avi Singh, Sr. Adv.

Mr. Saurabh Agrawal, AOR

Mr. Shiven Varma, Adv.

Mr. Dhruv Malik, Adv.

Mr. Komal Mundhra, Adv.

Ms. Surabhi Sanchita, AOR

Mr. Vinod Sharma, AOR

Ms. G. Indira, AOR

Mr. Sagar roy, Adv.

Ms. Anki Kashyap, Adv.

Ms. Avni Singh, Adv.

Mr. Ved Prakash Pandey, Adv.

Mr. Venkatesh Rajput, Adv.

Mr. Vaskar Saha, Adv.

Mr. Nepal Singh, Adv.

Mr. Subhro Sanyal, AOR

Ms. Misha Rohatgi, AOR

Mr. Ravi Prakash, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Mr. Indrajit Prasad, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Vikrant Singh Bais, AOR

Mr. Alok Gupta, AOR

Mr. K. V. Mohan, AOR

Mr. Yash S. Vijay, AOR

Mr. Vivek Gupta, AOR

Mr. Vinay Garg, AOR

Ms. G. Indira, AOR

Mr. Yoginder Handoo, AOR

Ms. Nidhi Jaswal, AOR

Mr. Rakesh Kumar-i, AOR

Mr. Parminder Singh Bhullar, AOR

Mr. Shantanu Jugtawat, Adv.

Mr. Chandrakant Sukumar Sarkar, Adv.

Mr. C M Dwivedi, Adv.

Mr. Hardik Maurya, Adv.

Mr. Savyasachi Dubey, Adv.

Mr. Divyanshu Sarawat, Adv.

Mr. Rahul Saini, Adv.

Mr. Rahul Maratha, Adv.

Mr. J S Maratta, Adv.

For M/S. Mukesh Kumar Singh And Co., AOR

Mr. Arjun D Singh, Adv.

Ms. Ankita Sharma, AOR

Mr. Kumar Dushyant Singh, AOR

Mr. Rohit Sharma, Adv.

Mr. Nikhil Purohit, Adv.

Mr. Jatin Lalwani, Adv.

Mr. Jay Rawat, Adv.

Ms. Surbhi Mehta, AOR

Mr. Shovan Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IN RE: GRADED RESPONSE ACTION PLAN

1. As regards the applicability of the stages of Graded Response Action Plan (GRAP), we direct that the directions contained in paragraphs 8 and 9 of our last order dated 5th December, 2024 will continue till further orders.

IN RE: COMMISSION FOR AIR QUALITY MANAGEMENT (CAQM) (AIR POLLUTION)

2. We have perused the note filed by the CAQM. We approve the recommendations of the Sub-Committee which are mentioned in paragraph 4 to 6 of the note submitted by the CAQM dated 11th December, 2024. The Commission will now proceed to implement the modified GRAP as set out in Annexure 1 to the said note.

IN RE: SUBSISTENCE ALLOWANCE

3. As regards the payment of the subsistence allowance to the construction workers which could not get any income for the period from 18th November, 2024 to 5th December, 2024 (both days inclusive), the concerned State Governments will ensure that every affected construction worker is paid the subsistence allowance.

4. Now, there is an issue about the number of registered workers on the dashboard of the Delhi Building and other Construction Workers Welfare Board. Whether it is a Delhi Government or the other Governments, the emphasis should be not only on registration but on ascertaining the actual number of workers who were deprived of income during this period.

5. We direct all concerned State Governments to file comprehensive affidavits dealing with this part of the compliance by 3rd January, 2025. We make it clear that we will continue to monitor this compliance till we are satisfied that every eligible worker has been paid the subsistence allowance.

IN RE: CONSOLIDATED REPORT OF THE COURT COMMISSIONERS

6. We have perused the report filed by Mr. Manan Verma, Court Commissioner. He has highlighted the failure of the authorities to implement the GRAP measures. He has produced on record the photographs indicating that a heap of garbage has been put to fire at the location mentioned by him. This issue is of implementation of the Solid Waste Management Rules, 2016 which we will take up.

7. We make it clear that the appointment of the Court Commissioners will continue.

8. As done by the Delhi Government, all National Capital Region States will appoint Nodal Officers for facilitating the visit of the Commissioners to various places in the NCR States to which GRAP measures are applicable. All the States will take action immediately and communicate the contact details of the Nodal Officers to the Court Commissioners.

IN RE: POLICY TO CURB AIR POLLUTION

9. Our attention is invited to the policy to curb air pollution in the NCR States formulated by the Commission in July, 2022. The directions will have to be issued for the actual implementation of various aspects of the policy. We will fix a schedule for the purposes of issuing directions for implementation of the policy on the next date of hearing.

IN RE: BAN ON USE OF FIRECRACKERS

10. The issue regarding the ban on use of firecrackers in the NCR States is yet to be addressed.

11. We direct the concerned State Governments to place their decisions on record regarding a complete ban on use of firecrackers throughout the year. The ban on firecrackers will be helpful not only to curb the air pollution but the noise pollution as well. We will

consider of issuing necessary directions to the State Governments on the issue of ban on use of firecrackers. When we refer to the ban on use of firecrackers, it will also include the ban on manufacture, storage, sale and distribution of firecrackers.

12. The aforesaid aspects including the applicability of GRAP measures will be considered on 19th December, 2024 at 2.00 p.m.

TRANSFER PETITION (CIVIL)NO.3280 OF 2024

13. The Transfer Petition as well as IA Nos.87637, 87638 and 91082 of 2020 shall be also considered on 19th December, 2024 at 2.00 p.m.

WRIT PETITION (CIVIL) NO.1135 OF 2020

14. List on 19th December, 2024 at 2.00 p.m.

(ANITA MALHOTRA)
AR-CUM-PS

(ANU BHALLA)
COURT MASTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IN RE: CONSTRUCTIONS AND ROAD DUST NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MS. UTTARA BABBAR, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MS. SHIBANI GHOSH, ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA, MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, ADVOCATES

Date : 17-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

Ms. Aparajita Singh, Sr.Adv.(Amicus Curiae)
Ms. Uttara Babbar, Sr.Adv.(Amicus Curiae)
Mr. A.D.N. Rao, Sr.Adv.(Amicus Curiae)
Ms. Shibani Ghosh, Adv.(Amicus Curiae)
Mr. Siddhartha Chowdhury, Adv.(Amicus Curiae)
Mr. Ishank Ranjan, Adv.

For the parties:

Mrs. Aishwarya Bhati, A.S.G.
Ms. Swarupama Chaturvedi, Sr.Adv.
Mrs. Archana Pathak Dave, A.S.G.
Mr. Wasim Quadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. S S Rebello, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Raj Bahadur Yadav, AOR
Mrs. Alka Agarwal, Adv.
Ms. Sonali Jain, Adv.

Mr. Ashok Kumar B, Adv.
Ms. Baby Devi Bonia, Adv.
Mr. Anirudh Bhat, Adv.
Mr. Prashant Singh Ii, Adv.
Mr. Gaurang Bhushan, Adv.
Ms. Sweksha, Adv.
Dr. N. Visakamurthy, AOR
Mr. Kanu Agarwal, Adv.
Mr. Madahv Sinhal, Adv.
Mr. Amrish Kumar, AOR
Mr. Sudarshan Lamba, AOR
Mr. Raghav Sharma, Adv.
Ms. Kanu Agrawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Jagdish Chandra, Adv.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Arvind Kumar Sharma, AOR

Mr. Wasim S. Qadri, Sr. Adv.
Mr. Utkarsh Pratap, Adv.
Ms. Arunima Das, Adv.
Ms. Aditi Tripathi, Adv.
Mr. Gaurava Yadava, Adv.
Mr. Praveen Swarup, AOR

Applicant-in-person

Petitioner-in-person

Mr. P. K. Jain, AOR

Mr. Ramesh Babu M. R., AOR

Mr. Rajesh Kumar Chaurasia, AOR

Mr. Ravindra Bana, AOR

Mr. Surya Kant, AOR

Mrs. B. Sunita Rao, AOR
Mr. Gunmaya S Mann, Adv.
Mr. Roop Narain, Adv.
Mr. Vineet Kumar, Adv.
Mr. Sambhav Jain, Adv.

Mr. Abhishek, AOR

Mr. Sarvam Ritam Khare, AOR
Ms. Shweta Chaurasia, Adv.

Mr. R. P. Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Mohit D. Ram, AOR

Mr. Pramod Dayal, AOR

Mr. Satya Mitra, AOR

M/S. M. V. Kini & Associates, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. B.K. Satija, A.A.G.

Mr. Akshay Amritanshu, AOR

Mr. Rahul Khurana, Adv.

Mr. Nikunj Gupta, Adv.

Ms. Drishti Saraf, Adv.

Ms. Pragya Upadhyay, Adv.

Ms. Aakanksha, Adv.

Mr. Rakesh Kumar-i, AOR

Mr. Parijat Sinha, AOR

M/S. Saharya & Co., AOR

Mr. Pavan Kumar, AOR

M/S. S. Narain & Co., AOR

Mr. Kunal Mimani, AOR

Mr. Chirag M. Shroff, AOR

Mr. Ejaz Maqbool, AOR

Mr. Prashant Kumar, AOR

Mr. E. C. Agrawala, AOR

Ms. Hemantika Wahi, AOR

Ms. Binu Tamta, AOR

Mr. Radha Shyam Jena, AOR

Mr. Pradeep Kumar Bakshi, AOR

Mr. Ashok Mathur, AOR

Mr. V. K. Verma, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.

Mr. Ajit Pudussery, AOR

Mrs. Bina Gupta, AOR

Mr. Rakesh K. Sharma, AOR

Ms. Sujeeta Srivastava, AOR

Mr. Anil Kumar Jha, AOR

Mr. Mukesh K. Giri, AOR
Mr. Mandaar Mukesh Giri, Adv.

M/S. Parekh & Co., AOR

Mr. Sudhir Mendiratta, AOR

Mrs. Anil Katiyar, AOR

Mr. Hardeep Singh Anand, AOR

Mr. Sandeep Narain, AOR

Mr. Sushil Kumar Singh, AOR

Mrs. Rani Chhabra, AOR

Mr. G. Prakash, AOR

Ms. Nandini Gidwaney, AOR

Mr. Shri Narain, AOR

Mr. Umesh Kumar Khaitan, AOR

Ms. Shalini Kaul, AOR

Mr. K. R. Sasiprabhu, AOR

Mrs. K. Sarada Devi, AOR

Mr. Sanjay Kumar Visen, AOR

Mrs. Priya Puri, AOR

Mr. Alok Gupta, AOR

Ms. Manjula Gupta, AOR

Mr. T. V. Ratnam, AOR

Mr. Balaji Srinivasan, AOR

Mr. Rajiv Ranjan Dwivedi, AOR

M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

Mr. Sushil Kumar Jain, AOR

Mr. Aniruddha Deshmukh, AOR

Ms. Pritha Srikumar Iyer, AOR

Ms. Jaikriti S. Jadeja, AOR

Mr. Rajan Narain, AOR

Mr. Sandeep Kumar Jha, AOR

Mr. Shiv Mangal Sharma, A.A.G.

Ms. Nidhi Jaswal, Adv.

Ms. Awanitika, Adv.

Mr. Gopal Jha, AOR

Mr. Pradeep Misra, AOR

Mr. Daleep Dhyani, Adv.

Mr. Suraj Singh, Adv.

Mr. Manish Kumar, AOR

Mr. Ravi Shanker Jha, Adv.

Ms. Jyoti Mendiratta, AOR

Mr. Anand Kumar Shrivastava, Adv.

Ms. Shruti Kanodia, Adv.

Mr. Shivam Sinha, Adv.

Ms. Ishita Jain, AOR

Mr. Ankit Bhandari, Adv.

Ms. Rakhi Ray, AOR

Mr. Manish Kumar Gupta, AOR

Mr. Sravan Kumar Karanam, AOR

Ms. P. Geetanjali, Adv.

Mr. Kumar Abhishek, Adv.

Mr. S. S. Shroff, AOR

Ms. Astha Tyagi, AOR

Mr. Ayush Sharma, AOR

Ms. Puja Sharma, AOR

Mr. Shishir Deshpande, AOR

Mr. Sabarish Subramanian, Adv.

Mr. D.kumanan, AOR

Ms. Pritha Srikumar Iyer, AOR

Ms. Rooh-e-hina Dua, AOR

Ms. Vrinda Bhandari, AOR

Ms. Charu Mathur, AOR

Mr. Shrirang B. Varma, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Rajiv Yadav, AOR

Ms. Madhumita Bhattacharjee, AOR

Ms. Debarati Sadhu, Adv.

Mr. Sunil Fernandes, AOR

Mr. Anurag Kishore, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Neeraj Kumar Gupta, AOR

Mr. Danish Zubair Khan, AOR

Mr. Vikas Mehta, AOR

Mr. Varun Singh, Adv.
Mr. Anuj Sehrawat, Adv.
Mr. Mudit Gupta, AOR
Ms. Kajal S Gupta, Adv.

Ms. K. V. Bharathi Upadhyaya, AOR
Mr. Sufyan Hasan, Adv.
Ms. Hema Malik, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Anas Tanwir, AOR

Mr. Kuldip Singh, AOR

Ms. Anushree Prashit Kapadia, AOR

Dr. Brij Bhushan K Jauhari, Adv.
Mr. Deepak Jyoti Ghildiyal, Adv.
Mr. O P Singh, Adv.
Ms. Murnal Chawdhery, Adv.
Mr. Atul Mahan, Adv.
Ms. Mini Bhardwaj, Adv.
Ms. Purnima Jauhari, AOR

Mr. Hiren Dasan, AOR

Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. M Aamir Faiyaz, Adv.
Ms. Jyotsna Sharma, Adv.

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Niraj Gupta, AOR
Mrs. Anshu Gupta, Adv.
Mr. Subham Gupta, Adv.
Mr. Mukesh Kumar Jain, Adv.

Ms. Shibani Ghosh, AOR

Mr. M. P. Devanath, AOR

Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.
Mr. Sumeet Mishra, Adv.
Mr. R. C. Kohli, AOR

Mr. Rishi Matoliya, AOR

Mr. Vikrant Singh Bais, AOR

Ms. Manali Singhal, Adv.
Ms. Diksha Rai, AOR
Ms. Aanchal Kapoor, Adv.
Mr. Deepak Singh Rawat, Adv.
Ms. Shreya Singhal, Adv.
Mr. Santosh Sachin, Adv.
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.

Mr. Ketan Paul, AOR

Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mrs. Usha Prabakaran, Adv.
Mr. Maheswaran Prabakaran, Adv.
M/S. Ram Sankar & Co, AOR

Ms. Malvika Kapila, AOR
Mr. K. Paari Vendhan, AOR

Mr. Gurminder Singh AG Punjab, Sr. Adv.
Mr. Prashant Manchanda, A.A.G.
Mr. Vivek Jain, D.A.G.
Mr. Karan Sharma, AOR

Mr. Varun Singh, Adv.
Mr. Anuj Sehwat, Adv.
Mr. Mudit Gupta, AOR
Ms. Kajal S Gupta, Adv.

Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Rohit Ram, Adv.
Mr. Abhay Nair, Adv.

Mr. Sameer Shrivastava, AOR

Ms. Nidhi Mohan Parashar, AOR

Mr. P. Parmeswaran, AOR
Mr. Durga Dutt, AOR
Mr. Soumya Dutta, AOR
Mr. Sameer Kumar, AOR
Mr. Ajay Pal, AOR
Mr. Gaurav Kejriwal, AOR
Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Aryan Srivastava, Adv.
Mr. Krishna Rastogi, Adv.
Mr. Shankey Agrawal, AOR
Ms. Surabhi Sanchita, AOR
Mr. Vinod Sharma, AOR
Mr. Debojit Borkakati, AOR
Mr. Prakash Ranjan Nayak, AOR
Mr. Avijit Mani Tripathi, AOR
Mr. T.K.Nayak, Adv.
Mr. Daniel Lyngdoh, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Upendra Mishra, Adv.
Mr. P.S.Negi, Adv.
Ms. Rashmi Malhotra, AOR
Mr. Dhananjaya Mishra, AOR
Mr. Rahul Khurana, AOR
Ms. Srishti Agnihotri, AOR
Mr. Vivek Gupta, AOR
Mr. Vinay Garg, AOR
Mr. Aakarshan Aditya, AOR

Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mrs. Usha Prabakaran, Adv.
Mr. Maheswaran Prabakaran, Adv.
For M/S. Ram Sankar & Co, AOR

Mr. Nitin Saluja, AOR

Mr. Nirnimesh Dube, AOR

Mr. Ravindra S. Garia, AOR

Mr. Gaurav Choudhary, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.
Mr. Vikas Bharti, Adv.

Mr. Aravindh S., AOR
Mr. Akshay Gupta, Adv.
Mr. Aadithya Aravindh, Adv.

Ms. Surbhi Mehta, AOR

Mr. Shovan Mishra, AOR

Ms. G. Indira, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Satya Mitra, AOR

Mr. Deepayan Mandal, AOR

Ms. Shalu Sharma, AOR

Mr. Sahil Tagotra, AOR
Mr. Sujay Jain, Adv.

Mr. Talha Abdul Rahman, AOR
Mr. M Shaz Khan, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.
Mr. Faizan Ahmad, Adv.

Mr. Guntur Pranod Kumar, AOR
Ms. Perna Singh, Adv.
Mr. Samarth Krishan Luthra, Adv.

Mr. Rishi Sehgal, AOR

Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Vatsala Tripathi, Adv.
Mr. Yash Pal Dhingra, AOR

Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Amit P Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. H B Dubey, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashibhushan Nagar, Adv.
Mr. Sumant A Khan, Adv.
Mrs. Sona Khan, Adv.
Mr. Rajendra Anbhule, Adv.
Mr. Ashutosh Dubey, AOR

Ms. G. Indira, AOR

Mr. Subhro Sanyal, AOR

Mr. Vinodh Kanna B., AOR

Mr. Prasanna S., AOR

Ms. Mithu Jain, AOR

Ms. Asha Gopalan Nair, AOR

Mr. Akhil Anand, AOR

Mrs. Perna Dhall, Adv.
Ms. Karishma Rajput, Adv.
Ms. Akansha Singh, Adv.
Mr. Gopinadh M N, Adv.
Mr. Shivam Ganeshia, Adv.
Mr. Prashant Singh, AOR

Mr. Shivendra Singh, AOR

M/S. Karanjawala & Co., AOR

Mr. V. N. Raghupathy, AOR

Mr. Chandra Prakash, AOR

Mr. Yoginder Handoo, AOR

Ms. Misha Rohatgi, AOR

Mr. Sandeep Singh, AOR

Ms. N. Annapoorani, AOR

Mr. S. Gowthaman, AOR

Mr. Shariq Ahmed, Adv.
For M/S. Ahmadi Law Offices, AOR

Mr. Aashhish Chauhan, Adv.

Ms. Sonal Chauhan, Adv.

Ms. Vanya Gupta, AOR

Ms. Pavani Verma, Adv.

Mr. Gaurav, AOR

Mr. Shuvodeep Roy, AOR

Mr. Saurabh Tripathi, Adv.

Mr. Deepayan Dutta, Adv.

Ms. Charu Ambwani, AOR

Mr. Anuj Bhandari, AOR

Ms. Nidhi Jaswal, AOR

Mr. Ravi Prakash, AOR

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

Ms. Anupama Ngangom, Adv.

Ms. Rajkumari Divyasana, Adv.

Mr. Vikrant Singh Bais, AOR

Ms. Neeru Vaid, AOR

Mr. Saurabh Agrawal, AOR

Ms. Tulika Mukherjee, AOR

Ms. Divya Jyoti Singh, AOR

Ms. Astha Sharma, AOR

Mr. Anil Kumar, AOR

Mr. Rakesh Kumar-i, AOR

Mr. Parminder Singh Bhullar, AOR

Mr. Chandrakant Sukumar Sarkar, Adv.

Mr. Mukesh Kumar Singh, Adv.

Mr. C M Dwivedi, Adv.

Mr. Narendra Kumar Goyal, Adv.

Mr. Kunwar Siddharth Singh, Adv.

Mr. Ikshit Singhal, Adv.

Mr. Shantanu Jugtawat, Adv.

For M/S. Mukesh Kumar Singh And Co., AOR

Mr. Alok Gupta, AOR

Mr. K. V. Mohan, AOR

Mr. Yash S. Vijay, AOR

Ms. Sakshi Kakkar, AOR

Mr. Akshay Girish Ringe, AOR

Mr. Vinay Garg, AOR

Mr. Neeraj Shekhar, AOR

Mr. Rajesh Kumar Maurya, Adv.

Mrs. Kshama Sharma, Adv.

Ms. Priya Chakarvarty, Adv.

Mr. Ujjwal Ashutosh, Adv.

Ms. Lubna Naaz, AOR

Mr. Nishant Kumar, Adv.

Ms. Shashi Kiran, AOR

Ms. Deepanwita Priyanka, AOR

Ms. Ankita Sharma, AOR

Mr. Arjun D Singh, Adv.

Ms. Poonam Dolo, Adv.

Mr. Kumar Dushyant Singh, AOR

Ms. Divya Roy, AOR

Ms. Shagun Natta, AOR

Ms. Aswathi M.K., AOR

Mr. T. R. B. Sivakumar, AOR

Mr. Mohit Paul, AOR

Mr. Nischal Kumar Neeraj, AOR

Mr. Shalen Bhardwaj, Adv.

Mr. Virender Kumar, Adv.

Ms. Garima Kumar, Adv.

Ms. Lakshmi, Adv.

Mr. Ashok Kumar Panigrahi, Adv.

Mr. Nishit Agrawal, AOR

Mr. Raghvendra Kumar, AOR

Mr. Anando Mukherjee, AOR

Mr. Shwetank Singh, Adv.

Ms. Sanjivani Aggarwal, Adv.

Ms. Jyoti Aggarwal, Adv.

Mr. Pradeep Shekhawat, Adv.

Ms. Filza Moonis, AOR

Mr. Divyanshu Kumar Srivastava, AOR

Mr. Shekhar Kumar, AOR

M/S. S. Narain & Co., AOR

Mr. Gaurav, AOR

M/S. M. V. Kini & Associates, AOR

Ms. Manju Jetley, AOR

Mr. Harsh V. Surana, AOR

Mr. Yashraj Singh Bundela, AOR

Mr. Surjeet Singh, Adv.

Mr. Chanakya Baruah, Adv.

Ms. Saloni, Adv.

Mr. Rohan Singla, Adv.

Mr. Pulkit Agarwal, AOR

Mr. S S Bandyopadhyay, Adv.
Mr. Syed Miran Ahmad, Adv.
Ms. Anjana Sharma, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. B C Bhatt, Adv.
Mr. Hukum Deo Prasad, Adv.
Mr. Gulam Rabbani, Adv.
Mr. Yogendra Kumar Verma, Adv.
Ms. Jyoti Verma, Adv.
Mr. Om Prakash Sapra, Adv.
Mr. Kishor Kumar Mishra, Adv.
Mr. Aditya Mishra, Adv.
Mr. Satish Kumar, AOR

Ms. Ameyavikrama Thanvi , AOR

UPON hearing the counsel the Court made the following
O R D E R

IN RE: CONSTRUCTIONS AND ROAD DUST

1. Today, we are dealing with the implementation of the directions/guidelines issued by the Commission for Air Quality Management (for short, "CAQM") under the orders dated 23rd December, 2020, 11th June, 2021, 2nd November, 2022, 13th February, 2024, 2nd December, 2024 and 2nd January, 2025. All that we can say today is that if it is found that these directions are not being complied with, the CAQM will forthwith proceed to take penal action against all concerned under Section 14 of the Commission for Air Quality Management In National Capital Region and Adjoining Areas Act, 2021 (for short, "the CAQM Act") and compliance shall be filed within a period of one month from today.

2. What we find from the policy document of the CAQM and other material on record is that so far this Court has not considered a very important issue regarding the implementation of Construction and Demolition Waste Management Rules, 2016 (for short, the "C & D Waste Rules"). We, therefore, direct the Delhi Government and State Governments of the National Capital Region States as well as the Municipal Corporation of Delhi to file affidavits setting out the steps taken, if any, for implementation of 2016 Rules. The affidavits shall be filed within one month from today. No further time shall be granted. After the affidavits are filed, we will deal with the issue of dust mitigation at C&D sites and implementation of the 2016 Rules on 26th March, 2025 at 3.00 p.m.

IN RE: GRADED RESPONSE ACTION PLAN (GRAP) MEASURES

3. The learned Additional Solicitor General has placed on record a chart showing current trends of Air Quality Index (AQI) in Delhi. We find that from 3rd February, 2025 onwards, AQI has not crossed 300.

4. For the time being, we relax the directions under paragraphs 8 and 9 of the order dated 5th December, 2024. Now, the CAQM will implement comprehensive GRAP schedule as already approved by this Court by order dated 12th December, 2024. In case the AQI exceeds 300, we direct the learned amicus curiae to mention the matter for

seeking appropriate directions from this Court

IN RE: GRIEVANCE REDRESSAL MECHANISM

5. At this stage, the learned amicus curiae has invited our attention to order dated 27th September, 2024 of this Court which essentially deals with Grievance Redressal Mechanism. Her submission is that the order has not been complied with in its true and spirit.

6. We direct the CAQM to report compliance with all the directions contained in paragraph 14 of the said order by filing an affidavit within a period of three weeks from today. The affidavit shall be considered on 26th March, 2025 at 3.00 p.m.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM-1227DT

29th January, 2025

ORDER

Sub.: Invocation of actions under Stage III ('Severe' Air Quality) of extant schedule of GRAP (December, 2024) – steps to be taken

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a comprehensively revised the schedule of GRAP vide its order dated 13.12.2024 for implementation with immediate effect by all concerned (available on CAQM website i.e., caqm.nic.in).

2. The Hon'ble Supreme Court in its directions in WP(C) No. 13029 of 1985 in the matter of M.C. Mehta Vs. Union of India & Ors. dated 05.12.2024, *inter alia*, directed the Commission as under:

"...we must record here that if the Commission finds that the AQI goes above 350, as a precautionary measure, Stage-III measures will have to be immediately implemented. If the AQI crosses 400 on a given day, Stage-IV measures will have to be reintroduced..."

3. This was further reiterated by the Hon'ble Supreme Court in its Order dated 12.12.2024 and 19.12.2024 in the above said matter. As of now, Stage-I & II of extant schedule of GRAP are in force vide order dated 14.10.2024 & 21.10.2024.

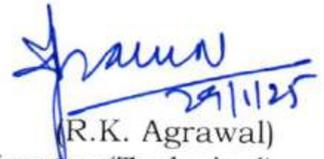
4. Noting a sharp increase in AQI levels of Delhi, the Sub-Committee on GRAP in its urgent meeting held today, reviewed the air quality scenario in the region as well as the IMD/IITM forecasts and observed as under:

The AQI of Delhi which was recorded as 276 on 28.01.2025, exhibited a sharp increasing trend and has been recorded 365 at 4:00 PM on 29.01.2025 owing to variable direction/calm winds, smoggy situation, low mixing heights & ventilation coefficients for dispersion of pollutants. The forecast from IMD/IITM suggests similar situations to persist in coming days.

5. Accordingly, in an effort to prevent further deterioration of the air quality and in pursuance of the Hon'ble Supreme Court's directives, the Sub Committee on GRAP hereby decide to **invoke ALL actions under Stage-III ('Severe' Air Quality of Delhi)** of extant schedule of GRAP, with immediate effect in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force.

6. Actions under Stage-I, II & III of the revised GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-III.

7. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.

12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.

37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.

62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi - 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi - 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh - 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh - 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh - 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District - Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana - 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana - 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana - 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana - 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana - 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana - 124103.

87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan - 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan - 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut - 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh - 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh - 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh - 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh -245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana - 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana - 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana - 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana - 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana - 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.

113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan - 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana - 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra - 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1st Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2nd Floor, Sector - 17C, Chandigarh - 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow

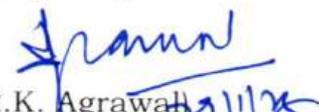
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

Copy for information and appropriate action to:

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

Copy also to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM


(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



No.120017/27/GRAP/2021/CAQM-DF-1166

13th December, 2024**ORDER****Sub.: Comprehensively revised schedule of the Graded Response Action Plan (GRAP)**

A comprehensive schedule of the GRAP was issued by the Commission vide Direction No. 83 dated 17.09.2024.

2. Vide Order of even number dated 20.11.2024, the Commission, in exercise of the powers conferred upon it under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021, amended certain provisions under Stage-III and Stage-IV of the GRAP Schedule, particularly related to running of schools / colleges and timings of Government Offices etc., pursuant to the observations and directions of the Hon'ble Supreme Court in WP(C) No. 13029 of 1985 dated 18.11.2024.

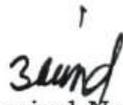
3. In terms of the Hon'ble Supreme Court's further directions dated 25.11.2024 in the said matter, the Commission issued a revised Order dated 25.11.2024 related to running of schools / colleges in a hybrid mode.

4. The Hon'ble Supreme Court, vide its directions dated 05.12.2024, further asked the Commission to consider incorporating certain additional measures, which are currently under Stage-III of the GRAP, under the GRAP Stage-II.

5. In compliance of the above and as submitted before the Hon'ble Supreme Court in its hearing on 12.12.2024, the Commission hereby further issues a comprehensively revised schedule of the GRAP duly incorporating all the aforesaid changes, for implementation with immediate effect, as enclosed.

6. Currently, GRAP Stage-II has been invoked w.e.f. 05.12.2024 and accordingly, the revised Schedule under Stage-II, as above, shall immediately come in force.

Encl: As above


(Arvind Nautiyal)
Member Secretary
Email: arvind.nautiyal@gov.in

To:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow - 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan - 302 005.
3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector - 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi - 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3rd Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8th Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2nd Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6th Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi - 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5th Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9th Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3rd Floor, Jaisingh Road, New Delhi.



21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, IP Estate, Delhi - 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12th Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan - 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi - 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.



42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.



64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.

86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh -245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana – 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana – 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.

20nd

109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan - 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana - 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra - 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1st Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2nd Floor, Sector - 17C, Chandigarh - 160017.



129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village - Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

Copy for information and appropriate action to:

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. - 112, North Block, New Delhi - 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan



6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

Copy also to:

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM


(Arvind Nautiyal)
Member Secretary
Email: arvind.nautiyal@gov.in

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**GRADED RESPONSE ACTION PLAN (GRAP)
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 13.12.2024)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I ‘Poor’ (AQI 201 – 300), Stage – II ‘Very Poor (AQI 301-400), Stage – III ‘Severe’ (AQI 401-450) and Stage – IV ‘Severe +’ (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the ‘Severe’ or ‘Severe +’ category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.

Schedule under the GRAP for NCR

Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&D) activities and sound environmental management of C&D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Construction agencies and plot owners (both public & private).
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies - Construction agencies (both public & private).
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies.

<p>5. Ensure that C&D materials & waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&D materials and C&D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - All road owning / maintenance agencies in NCR.
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies.
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Traffic Police in Delhi and NCR towns.
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> - Head of Traffic Police of NCT of Delhi and NCR towns. - DMs /Dy Commissioners of NCT of Delhi / NCR towns - Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.

<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> - Commissioner of Police of Delhi & IG / DIG / SP of NCR towns or Officer In charge of Licensing. - DMs/ DCs of respective districts in NCR. - Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).
<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies. - District Magistrate / Deputy Commissioners in NCR.
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> - Head of Power distribution companies in NCR.
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - DMs/ DCs of respective districts of NCR.

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> - ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> - Head of Urban Local Bodies in NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD.
<p style="writing-mode: vertical-rl; transform: rotate(180deg);">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Keep engines of your vehicles properly tuned. • Maintain proper tyre pressure in vehicles. • Keep PUC certificates of your vehicles up to date. • Do not idle your vehicle, also turn off the engine at red lights. • Prefer hybrid vehicles or EVs to control vehicular pollution. • Do not litter / dispose wastes, garbage in open spaces. • Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc. • Plant more trees. • Celebrate festivals in an eco-friendly manner – avoid firecrackers. • Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.

**Stage II – ‘Very Poor’ Air Quality
(DELHI AQI ranging between 301-400)**

Actions	Agencies responsible / Implementing Agencies
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Traffic Police of Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.
<p>3. Intensify inspections for strict enforcement of dust control measures at C&D sites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> - State Govts. in NCR and GNCTD. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>5. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD - Head of Power Distribution Companies of Delhi and NCR Districts.

6. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode OR Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions Note: DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation & MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence & of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>7. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> - Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.
<p>8. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>9. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> - Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD. - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>10. Augment public transport services through CNG/ electric buses and metro services by inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> - NCR State Governments. - Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts. - Delhi Transport Corporation (DTC). - State Transport Corporation in NCR towns. - Delhi Integrated Multi – Model Transit System Ltd. (DIMTS). - Delhi Metro Rail Corporation (DMRC).
<p>11. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid</p>	<ul style="list-style-type: none"> - Resident Welfare Associations.

<p>open Bio-Mass/ MSW burning during winters.</p>	
<p>12. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> - Commissioners or head of Transport Department in GNCTD/ NCR States - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • People to use public transport and minimize use of personal vehicles. • Use technology, take less congested route even if slightly longer. • Regularly replace air filters at recommended intervals in your automobiles. • Avoid dust generating construction activities during months of October to January. • Avoid open burning of solid waste and bio-mass.

**Stage III – ‘Severe’ Air Quality
(DELHI AQI ranging between 401-450)**

Actions	Agencies responsible / Implementing Agencies
<p>1. Construction & Demolition activities:</p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:</p> <ul style="list-style-type: none"> • Earthwork for excavation and filling including boring & drilling works. • Piling works. • All demolition works. • Laying of sewer line, water line, drainage and electric cabling etc. by open trench system. • Brick / masonry works. • Operation of RMC batching plant. • Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i> • Painting, polishing and varnishing works etc. • Cement, Plaster / other coatings, except for minor indoor repairs/maintenance. • Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance. • Road construction activities and major repairs. • Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites. • Movement of vehicles carrying construction materials on unpaved roads. • Any transportation of demolition waste. 	<ul style="list-style-type: none"> - NCR State Governments and GNCTD - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

(ii) All construction related activities, **other than those listed under 1(i) above**, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

(iii) All C&D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:

- (a) Projects for Railway services and stations
- (b) Projects for Metro Rail Services and stations
- (c) Airports and Inter State Bus Terminals
- (d) National security/ defence related activities/ projects of national importance;
- (e) Hospitals/ health care facilities
- (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc.
- (g) Sanitation projects like sewage treatment plants and water supply projects etc.
- (h) Ancillary activities, specific to and supplementing the above project categories.

2. Close down operations of stone crushers in the entire NCR.

- Chairpersons – CPCB, DPCC, SPCBs (NCR)
- Commissioner of Police - Delhi and DG of Police of NCR States
- District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.

<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p>Note: Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>7.</p> <p>(i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a “Hybrid” mode as above in other areas in NCR.</p> <p>Note: The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.</p>	<p>- NCR State Governments and Central Government</p>
<p>9. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.</p>	<p>- Central Government</p>
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Walk or use cycles for small distances. • Choose a cleaner commute. Share a ride to work or use public transport. • People, whose positions allow working from home, may work from home. • Do not use coal and wood for heating purpose. • Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW. • Combine errands and reduce trips.

**Stage IV – ‘Severe +’ Air Quality
(DELHI AQI > 450)**

Actions	Agencies responsible / Implementing Agencies
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>3. Ban C&D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs - Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns. - Nodal officers of road owning agencies (dust control and management cells).
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a “Hybrid” mode in other areas in NCR.</p> <p>Note: The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR & GNCTD.</p>
<p>6. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p>7. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR & GNCTD.</p>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.

Team No.: 30

Date of inspection: 31.01.2025

1.	Name of Unit / Entity	Redevelopment Sarojini Nagar	
2.	Name of MD / Director / Manager / Owner	Name: Girdhari Lal Mehta Designation: MD	
3.	Full postal address	Package-1, AB-803, Vinayak Mandir Marg , Sarojini Nagar,110023	
4.	I. Landline Number ii. Mobile Number	9582686215	
5.	Email Id	urana.glcpl@gmail.com	
6.	Plot Size of construction	1044832 sq mtrs.	
6(i)	Whether registered on Web Portal of respective SPCB	Yes- <input checked="" type="checkbox"/>	No - <input type="checkbox"/>
6(ii)	Whether Self-certification of the project has been done	Yes - <input checked="" type="checkbox"/>	No - <input type="checkbox"/>
6(iii)	Whether PM 2.5 & 10 sensors installed at the site	Yes - <input checked="" type="checkbox"/>	No - <input type="checkbox"/>
6(iv)	Whether cameras for 360-degree video fencing installed at the site	Yes - <input checked="" type="checkbox"/>	No - <input type="checkbox"/>
7.	Physical Compliance of Self-certification	7 i and 7 ii	
7(i)	Total area of construction	2833466 sq meters	
7(ii)	Total No. of anti-smog guns	Required- 4	Deployed- 4
8.	Other gross non-conformities / non-compliances observed (Wind breakers, spraying of water mist and dust suppressant, dust screens at construction sites, covering of construction materials by tarpaulin, plastic, agri-shed, nets fences / screens, ensuring transportation of C&D materials and waste through covered vehicles etc.)		
	S. No.	Detail of the non-conformity observed	
		Relevant statutes (Acts / Rules / Regulations/ Directions/ Orders etc.) not complied with	

(i)	<p>Following violations were observed on the project site, Package 1 (nursery three towers) and pocket-2 (six towers) total nine towers , as on Date of visit, Dated :31 .1.2025.</p> <ul style="list-style-type: none"> ➤ Construction and Demolition activity was going on in Grap- stage-3 20,21,22 in three towers of nursery and 23 to 28 in six towers of pocket-2 , total nine towers of Package 1 , as on Date of visit, Dated: 31 .1.2025 . ➤ Construction activity was going on in 29200 sq meter area. ➤ Construction and Demolition material was lying uncovered inside on the project site. ➤ Water sprinkling was not observed during visit on C and D material and on roads of construction area. ➤ Green net was not covered the whole building . ➤ c and d material were not covered with net fences on the project site . ➤ Rest 1 to 19 towers of package-1 work is completed. 	<ul style="list-style-type: none"> ➤ Grap-stage-3 violation ➤ Direction no -14
(ii)		

9. In view of observations at Sl. No. 7 & 8 whether recommended for Closure:(Yes/ No Following Following violations were observed on the project site, Package 1 (nursery three towers) and pocket-2 (six towers) total nine towers as on Date of visit, Dated :31 .1.2025.

- Construction and Demolition activity was going on in Grap- stage-3 20,21,22 in three towers of nursery and 23 to 28 in six towers of pocket-2 , total nine towers of Package 1 , as on Date of visit, Dated: 31 .1.2025 .
- Construction activity was going on in 29200 sq meter area.
- Construction and Demolition material was lying uncovered inside on the project site.
- Water sprinkling was not observed during visit on C and D material and on roads of construction area.
- Green net was not covered the whole building and c and d material as barrier on the project site .
- Rest 1 to 19 towers of package-1 work is completed.

Please attach relevant photographs of violations by the unit, unless it is not feasible.

Following pictures of violations were observed on the project site as on Date of visit:31.1.2025.

1st Photograph: Construction activity was going on , in Grap-3 , as on Date of visit, Dated: 31 .1.2025 in Package 1 nursery three tower and pocket -2 six tower :



H5JW+84M, Lane G, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58068082°

Longitude
77.19539006°

Local 02:09:37 PM
GMT 08:39:37 AM

Altitude 223 meters
Friday, 31.01.2025



71/3, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58036843°

Longitude
77.19658328°

Local 02:20:03 PM
GMT 08:50:03 AM

Altitude 224 meters
Friday, 31.01.2025

2 - Photograph: Green net was not covered the whole building on the project site.



232
140

3rd - Photograph: c and d material were not covered with green net ,no water sprinkling on c and d material.



77/2, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58020696°

Longitude
77.19529179°

Local 02:10:51 PM
GMT 08:40:51 AM

Altitude 223 meters
Friday, 31.01.2025



H5JW+5HP, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

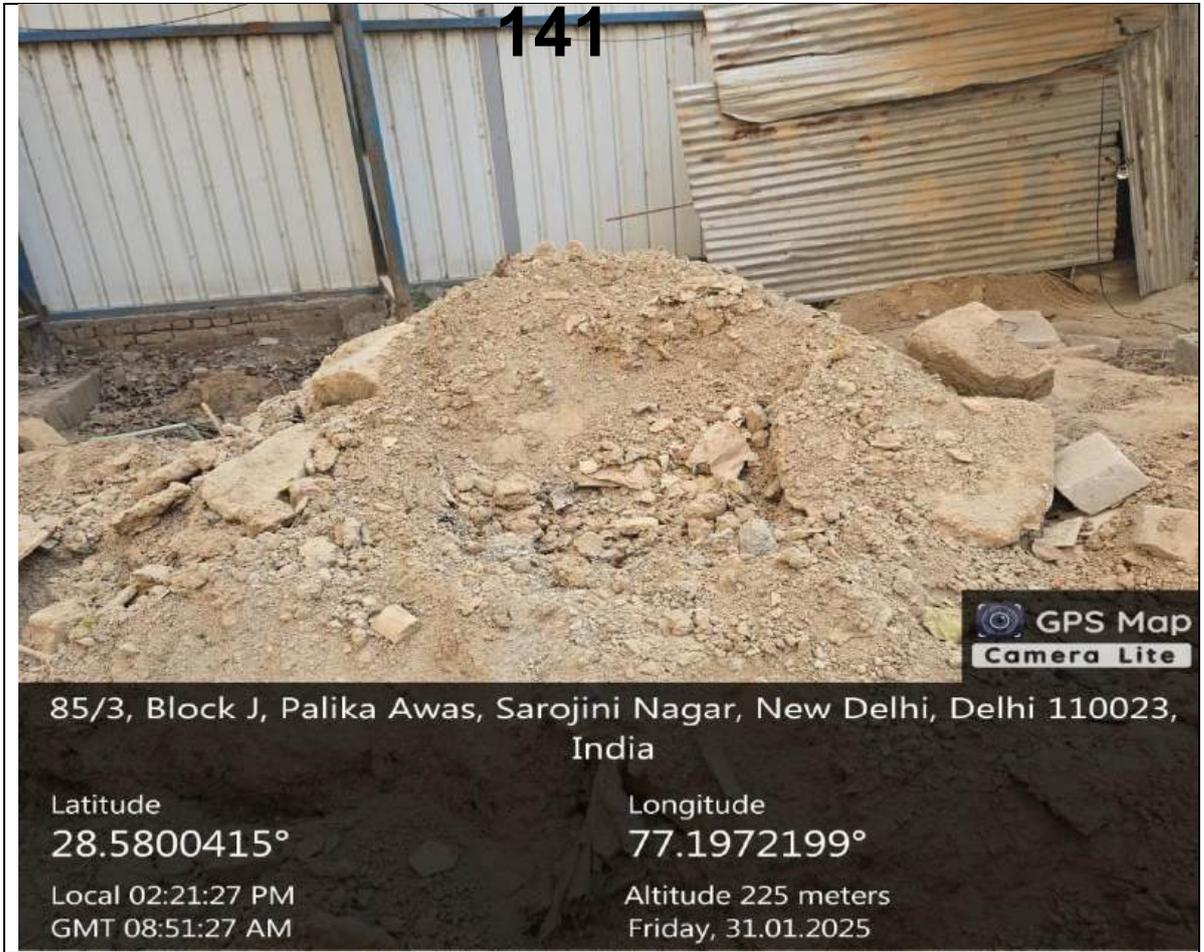
Latitude
28.58033321°

Longitude
77.1964544°

Local 02:18:24 PM
GMT 08:48:24 AM

Altitude 224 meters
Friday, 31.01.2025

233
141



Charu Sharma
(Charu Sharma)
Scientist -B
9899488372
csharma.cpcb@gov.in

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 3rd FLOOR, BLOCK-1, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-110053</p>	
DPCC/C&D Portal/EIA/2025 / 153		visit us at : http://dpcc.delhigovt.nic.in
		Dated: 05/05/2025

The Chairman,
 Commission for Air Quality Management in NCR Region
 17th Floor, Ste Building, Jawahar Vyapar Bhawan,
 Tolstoy Rd, HC Mathur Lane, New Delhi-110001

Subject: Direction for Closure under section 12(2)(xi) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 dated 19.03.2025 issued to M/s Girdhari Lal Constructions Pvt. Ltd. for project namely Construction for Redevelopment of GPRA Sarojini Nagar-PKG-I.

Dear Sir,

This has reference to CAQM Direction for Closure under section 12(2)(xi) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 dated 19.03.2025 issued to M/s Girdhari Lal Constructions Pvt. Ltd. for project namely Construction for Redevelopment of GPRA Sarojini Nagar-PKG-I.

CAQM in its direction dated 19.03.2024 has inter-alia directed DPCC to verify the corrective and preventive measures initiated by the unit / project proponent and submit a report in this context to the DPCC office along with a recommendation for levying of EC charges, as per extant guidelines duly taking cognizance of Standard Schedule for EC charges issued by the Commission vide letter dated 01.01.2025.

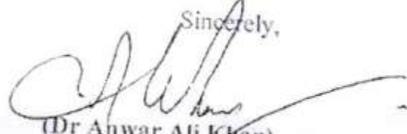
Accordingly inspection was conducted and SCN was issued on 11.04.2025 to M/s Girdhari Lal Constructions Pvt. Ltd. to explain as to why Environmental Compensation (EC) of Rs. 50,00,000/- (Rupees Fifty Lakhs only) should not be imposed as EC per CAQM's Standard Schedule for Environmental Compensation (EC) Charges dated 01.01.2025 for the deficiencies observed on 31.01.2025. The EC has been imposed considering the built up area equal to or greater than 20,000 sqm.

However, Project Proponent vide letter dated 17.04.2025 has submitted that Tower 20-28 (Pocket 2) of Package I of Redevelopment of GPRA Colony Sarojini Nagar have a total plot area of 18,810 sqm for which PP has attached building plan as given in contract executed between M/s Girdhari Lal Constructions Pvt. Ltd and NBCC. (Letter dated 17.04.2025 enclosed)

Since, the inspection has been conducted by the CAQM and inspection report is not available with DPCC. Therefore in foregoing submission of project proponent the CAQM may like to examine the case and advice DPCC about the quantum of Environmental Compensation (EC) to be finally imposed by DPCC.

Advise of CAQM shall be highly appreciated.

Regards

Sincerely,

 (Dr Anwar Ali Khan)
 SEE, EIA

Verification report of issued closure directions by CAQM**Team-30,****Date of Verification:8.5.2025,****Closure direction no :499 / C & D,Delhi**

- (i) Name and address of the Project Proponent: Contact details of Package 1 OR Pocket -2 : Girdhari Lal Mehta(MD), Mob no .9582686215 , urana.glcpl@gmail.com. Address: Package-1, AB-803, Vinayak Mandir Marg , Sarojini Nagar,110023 . Date of Closure direction: 19 March 2025.
- (ii) Whether construction at the site was continued after the closure was issued: Internal finishing work and external work was going on , in three towers of nursery 20 -22 and internal finishing work was going on 23 to 28 in six towers of pocket-2 , total nine towers of Package 1. Internal Finishing and external work were going on in 29200 sq meter area .
- (iii) Whether construction activities are presently on: Internal Finishing and external work were going on , in 29200 sq meter area, as on Date of verification :8.5.2025
- (iv) Whether the construction activities have been completed: Internal Finishing and outer plantation work was going on total nine towers of Package 1 in 29200 sq meter area .
- (v) Status of electricity connection to the Unit: Electricity disconnected of construction area on 22 March ,2025.
- (vi) Some Picture of Violations as on Date of Verification:8.5.2025 of Redevelopment of GPRA Sarojini Nagar-Package-1, AB-803, Vinayak Mandir Marg , Sarojini Nagar,110023 .

Internal Finishing work and external work was going on , in three towers of nursery 20 to 22 and internal finishing work was going on 23 to 28 in six towers of pocket-2 , total nine towers of Package 1 as on Date of Verification:8.5.2025 .





85/3, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58011826°

Longitude
77.19751537°

Local 12:52:43 PM
GMT 07:22:43 AM

Altitude 225 meters
Thursday, 08.05.2025



92/3, 92/3, Brigadier Hoshiyar Singh Marg, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58013459°

Longitude
77.19755255°

Local 12:52:49 PM
GMT 07:22:49 AM

Altitude 222 meters
Thursday, 08.05.2025

Above pics 23 to 28 six tower internal finishing work was going on in pocket-2 of package-1 .



84/1, Block J, Palika Awas, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58022381°

Longitude
77.19566736°

Local 12:59:50 PM
GMT 07:29:50 AM

Altitude 223 meters
Thursday, 08.05.2025



G-70, Block J, Laxmi Bai Nagar, Sarojini Nagar, New Delhi, Delhi 110023, India

Latitude
28.58039913°

Longitude
77.19566118°

Local 12:59:14 PM
GMT 07:29:14 AM

Altitude 223 meters
Thursday, 08.05.2025



Above pics 20 to 22 internal finishing and external work was going on in three towers of Nursery 20 -22 of Package-1.

(Charu Sharma)
Scientist -B
9899488372
csharma.cpcb@gov.in



सत्यमेव जयते

239
147
राष्ट्रीय राजधानी क्षेत्र और दिल्ली क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas

Annexure R1/11



147/11

F. No. 16014/13/2021-MERD/ 499/C&D/4474

21st May, 2025

To,

M/s Redevelopment Sarojini Nagar
(Sh. Girdhari Lal Mehta: MD)
Package – 1, AB-803, Vinayak mandir Marg,
Sarojini Nagar, New Delhi - 110023

Subject: Closure Direction No. 499/C&D, dated 19.03.2025

Please refer to the Commission's Closure Direction No. 499 / C&D dated 19.03.2025 issued for gross violations related to abatement of dust pollution in Construction & Demolition activities. In pursuance of this Direction, the project proponent was required to comply with all the orders of the Commission.

2. As per the follow-up inspection report dated 08.05.2025, it has however been reported that the construction activities were found continued at the site, whereas the Closure order of the Commission dated 19.03.2025 is still in force.

3. The above tantamounts to repeated violations of the statutory Directions of the Commission. It is directed to immediately close the C&D activities in compliance of Closure Direction and explain latest **by 23.05.2025** as to why the Closure Direction of the Commission was not complied with and the construction activities were resumed, in utter disregard of the Statutory Directions of the Commission.

(Gyanendra Yadav)
Under Secretary



GLCPL/GPRA/SJN/PH-I/1446

Dated: 23rd May 2025

To
The Commission for Air Quality Management
17th Floor , Jawahar Vyapar Bhawan, (STC Building),
Tolstoy Marg, New Delhi -110001

Kind Attn. to Sh. Gyanendra Yadav/Under Secretary

REF : Your Show Cause Notice No. 16014/13/2021-MERD/499/C&D/4474 Dated
21st May 2025 wrt Closure Direction No. 499/C&D dated 19.03.2025

Dear Sir ,

1. Refer to your notice folio No. 16014/13/2021-MERD/499/C&D/4474 dated 21st May 2025.
2. It is earnestly submitted that there is no construction activity going on at site allocation as mentioned in your above notice . The site from Tower no. 20 to Tower no 28 are completed ,and as such the complete NOCs for activities such as operation of Lifts and Fire NOC are already in place. The Occupancy Certificate (OC) for these remaining blocks was also applied by the NBCC through its Principal Consultant M/s.Gyan P Mathur in Mar 2025.

ONLINE APPLICATION FOR OBTAINING OCCUPANCY CERTIFICATE (OC)

Demand note	Scrutiny report
Proposal details	
Project title : REDEVELOPMENT OF GPRA COLONY SAROJINI NAGAR PKG I TYPE II PART 2	Plot no : REVELOPMENT OF GPRA COLONY SAROJINI NAGAR
LTP name : Gyan P Mathur	Situated at : SAROJINI NAGAR, NEW DELHI
Owner name : ADITYA CHANDRA	Road/Street : RING ROAD
Authority : New Delhi Municipal Council	Location : Sarojini Nagar
File No. : NDMC/BP/0075/18-19	
Application details	
Application type : RESIDENTIAL	
Case type : New	
Application flow	
 Gyan P Mathur (Applicant)	 Scrutiny Cell I (Scrutinycell)
I/W: 27 Mar 2025 16:03 PM O/W: 27 Mar 2025 16:53 PM 50min	0min

Contd...P/2



3. This is a prestigious MOHUA project and there is acute shortage of Type 2 accommodation in the Capital and an all out effort is being made by the MOHUA to allot these flats to the authorized personal as soon as possible , to avoid unavoidable losses to the Union of India.
4. However , as such the NDMC is laying a power cable all along the perimeter of this complex (photo attached) under the external path between the road and the boundary of the campus for which the notice has been issued and per chance it may have so happened that the concerned Visiting Officer may have construed that activity to be belonging to our concern i.e. GLCPL , but such is not the case and that activity is independent of any activity under our scope of the work. Photos of power cable laying work are as under :

PHOTOS OF POWER CABLE LAYING WORK IN FRONT OF PACKAGE-1,PKT-2

PKT-2 SITE GATE BEING SEEN

5. It may also be a possibility that the NBCC is getting installed art work in and around the campus , that work is entirely beyond our scope of the contract agreement and Ministry of Housing & Urban Affairs (MOHUA) being the owner the work stands allotted directly

Contd...P/3



GLCPL/GPRA/SJN/PH-I/1446

Dated: 23rd May 2025

to the agency and as such that item may have been noticed .Photos of Art work are as under :

PHOTOS OF ART WORK ON TOWERS AND IN SURROUNDING AREA :

6. It is reiterated that we are not conducting any such activity in the aforementioned campus area and as such the CAQM body may drop any action that it may be envisaging to take , as there is no such violation of it's earlier order dated 19/03/2025.
7. All the information given above are true to the best of our knowledge and nothing has been concealed.
8. Please feel free to let us know if required any more clarification in this regard.

With best regards always,

Thanking You,

Sincerely yours


(Umesh Rana)
Authorized Signatory

For Girdhari Lal Construction Pvt. Ltd.



सत्यमेव जयते

243
151
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas

Annexure R1/13



F. No. 16014/13/2022/MERD/499/C&D/4475

21st May, 2025

To,

The Member Secretary,
Delhi Pollution Control Committee (DPCC),
4th and 5th Floor, ISBT Building,
Kashmere Gate, Delhi-110 006

Subject: Closure Direction No. 499/C&D, dated 19.03.2025 issued to Construction for Redevelopment of Sarojini Nagar, Shri, Girdhari Lal Mehta, MD, Package-1, Towers 20 – 29, AB-803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi - 110023 – reg.

Sir,

This has reference to your letter dated 05.05.2025 vide which DPCC has sought advice about the quantum of Environmental Compensation (EC) to be finally imposed on the entity for the violations mentioned in the subject Closure Direction.

2. DPCC has intimated in their letter that the proponent has claimed that the project site has a total plot area of 18,810 sqm. However, DPCC has calculated EC based on the built up area equal to or greater than 20,000 sqm. In this regard, it is stated that Standard Schedule for EC charges dated 01.01.2025 as directed for by the Commission, duly considering the order of Hon'ble NGT for GRAP violation, explicitly distinguish the EC charges based on plot area and construction area for different set of violations. The EC charges for the ineffective dust mitigation measures are based on plot area, while for the rest of the violations, EC charges are based on the construction area.

3. In this regard, it is stated that SPCBs/DPCC are authorized to impose and realise appropriate EC charges against the units/entities for the violations listed in the Closure direction & other violations, if any, noticed during their verification in accordance with Standard Schedule issued by the CAQM. Therefore, DPCC

...2/-

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001
दूरभाष : 011-23701213, ई -मेल : caqm-ncr@gov.in
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001
Tel:011-23701213, E-mail: caqm-ncr@gov.in

shall verify the claims of the proponent and impose and realise the appropriate EC charges against the entity as applicable.

4. With respect to the availability of inspection reports, all SPCBs/DPCC have been advised in various meetings to seek inspection reports from CPCB. This has also been re-iterated vide letters dated 31.01.2022, 15.02.2024, and 07.01.2025. However, inspection report of this instant case is enclosed.

5. Further, as per the follow-up report of inspection report dated 08.05.2025 (copy enclosed), the construction activities were found continued at the site, whereas the Closure Direction of the Commission dated 19.03.2025 is still in force.

6. In view of above, DPCC shall ensure immediate close-down of the construction activities at the site. DPCC shall further impose and realize deterrent EC charges considering the repeat violation of statutory Directions of the Commission and also file complaint against the proponent u/s 14 of the CAQM Act, 2021 immediately for repeat violation of the Commission's Directions, under intimation to the Commission.

7. A compliance report in respect of para 6 above, viz. closure of construction activities, imposition and collection/ deposition of deterrent EC charges for repeat violation and initiation of prosecution proceedings by filing complaint u/s 14 of the CAQM Act, 2021 may be forwarded to the Commission at the earliest.

Encl.: As above

Yours faithfully,



(Gyanendra Yadav)
Under Secretary

- (I) **It may be ensured that the inspection report is finalized only after comprehensive inspection and after ascertaining records wherever feasible.**
- (II) **Since prosecution may have to be resorted to in some cases, adequate documentary proof of violations of Commission’s Directions/ relevant rules/ regulations should be made available including evidenced photographs and videos.**

Team No.: **32**

Date of inspection: - **04.12.2025**

1.	Name of Unit / Entity	Redevelopment of GPRA colony Pkg – 1, Sarojini Nagar New Delhi	
2.	Name of MD / Director / Manager / Owner	Name: Umesh Rana Designation: Manager	
3.	Full postal address	Redevelopment of GPRA colony Pkg – 1, Sarojini Nagar New Delhi	
4.	i. Landline Number ii. Mobile Number	9582686215	
5.	Email Id	iurana.glcpl@gmail.com	
6.	Plot Size of construction	NA	
6(i)	Whether registered on Web Portal of respective SPCB	NA	
6(ii)	Whether Self-certification of the project has been done	NA	
6(iii)	Whether PM 2.5 & 10 sensors installed at the site	NA	
6(iv)	Whether cameras for 360-degree video fencing installed at the site	NA	
7.	Physical Compliance of Self-certification	NA	
7(i)	Total area of construction	NA	
7(ii)	Total No. of anti-smog guns	Required	Deployed

8.	Other gross non-conformities / non-compliances observed (Wind breakers, spraying of water mist and dust suppressant, dust screens at construction sites, covering of construction materials by tarpaulin, plastic, agri-shed, nets fences / screens, ensuring transportation of C&D materials and waste through covered vehicles etc.)	
	S. No.	Detail of the non-conformity Observed
		Relevant statutes (Acts / Rules / Regulations/ Directions/ Orders etc.) not complied with
	(i)	
	(ii)	

9. In view of observations at Sl. No. 7 & 8, following observations made:

Observations of the flying squad team -

The site has been completed, occupancy certificate provided, presently resided by Central Govt. employees. (photographs taken during the visit on 02.12.2025 and on 04.12.2025 as per CAQM directions are attached for information and record.



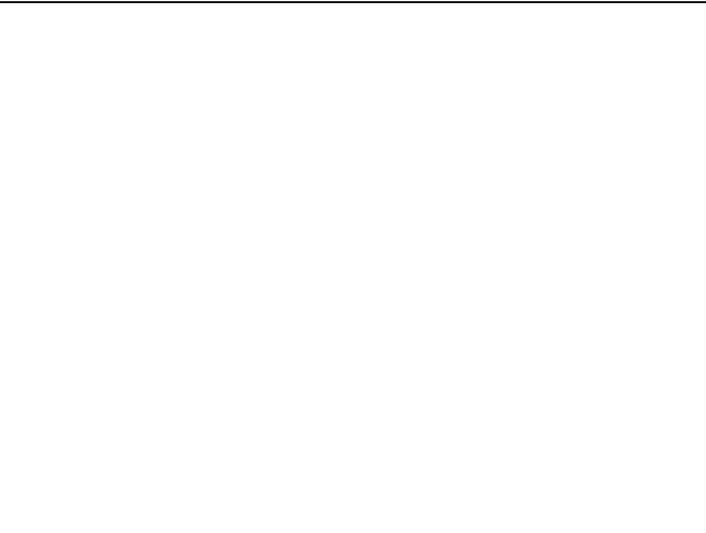
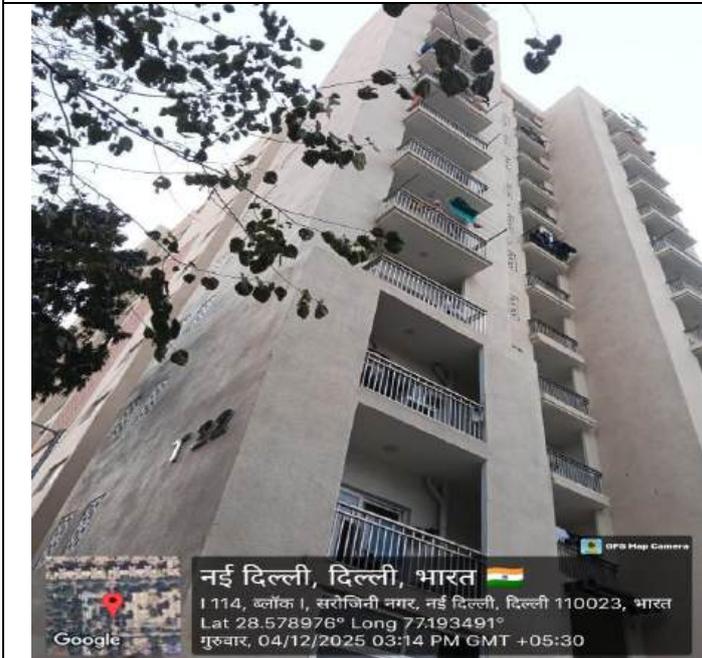
Name and Signature of inspecting official:

Alpana Narula

Designation: **Scientist B**

Contact No. (Mobile): **9971092255**

E mail: alpananarula.cpcb@gov.in



Actual site photographs

NEW DELHI MUNICIPAL COUNCIL
DEPARTMENT OF ARCHITECTURE & ENVIRONS
PALIKA KENDRA : NEW DELHI

No: CA/BP/G.P.R.A at Sarojini Nagar, Type-II/ D-3212-3217 Dated: 14
.10.2025

COMPLETION CERTIFICATE

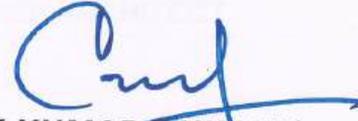
Whereas, **Sh. Aditya Chandra, General Manger (Eng.), NBCC (India) Ltd., (A Govt. of India Enterprise), NBCC Bhawan, Lodhi Road, New Delhi-110023**, has applied for Completion Certificate of the building described below. I hereby certify that the buildings has been completed in accordance with the Completion Plans sanctioned vide Orders dated 13.10.2025, by the New Delhi Municipal Council and is fit for use for which it has been erected

DESCRIPTION OF BUILDINGS

Plot No.	Sarojini Nagar GPRA
Location	Sarojini Nagar, New Delhi (under Redevelopment of Sarojini Nagar GPRA)
Type of Building	Residential - 9 No. Type-II Towers G+12 Floors (Block F Tower 20, Block B Tower 21, Block F Tower 22 and 23, Block D Tower 24,25 and 26, Block E Tower 27 and 28) Two nos. basement for parking and services only



(ANSHU GUPTA)
Dy. CHIEF ARCHITECT



(ASHOK KUMAR DHIMAN)
CHIEF ARCHITECT

Copy of the above is forwarded to **Sh. Aditya Chandra, General Manger (Eng.), NBCC (India) Ltd., (A Govt. of India Enterprise), NBCC Bhawan, Lodhi Road, New Delhi-110023** **COMPLETION CERTIFICATE APPROVED, VIDE ORDERS DTD. 13.10.2025.**

Copy to:

1. Director (Vigilance), N.D.M.C. - for kind information please.
2. Director (Tax), N.D.M.C. - for kind information please.
3. Director (E-BR), N.D.M.C. - for kind information please.
4. L&DO - for kind information please.
5. Record Room, Deptt. of Architecture & Environs, N.D.M.C. - for kind information please.

Direction No. 79

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-110018/01/2021-CAQM - 757

Dated: 13/02/2024

Subject: Directions under Section 12 of Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 – Prevention and mitigation of Air Pollution from Construction & Demolition activities in the NCR.

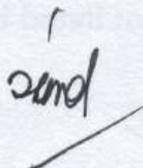
WHEREAS, under Section 12 (1) of the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021, the Commission is vested with powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

WHEREAS, Section 12 (2) (xi) of the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, dust from construction and demolition activities, amongst others, is a major consistent source of air pollution in the region and large quantities of dust generated from these activities significantly enhance the PM_{2.5} / PM₁₀ levels in the ambient air;

WHEREAS, in exercise of the powers conferred by Section 6 and 25 of the Environment (Protection) Act, 1986, the MoEFCC notified "Construction & Demolition Waste Management Rules, 2016" *inter-alia* elaborating the duties of various agencies concerned. Further, the Central Pollution Control Board had also issued guidelines on dust prevention, control and mitigation measures for construction activities;

WHEREAS, the Commission, has also issued advisories, orders and directions towards mitigation of dust from construction and demolition projects, including statutory directions for remote monitoring of construction and demolition activities in bigger projects through a dedicated web-portal of each State / NCT of Delhi in the NCR and statutory directions for mandatory use of adequate numbers of anti-smog guns, in proportion to the total construction area;



WHEREAS, regular on-site inspections of the C&D project activities are being undertaken by the Flying Squads constituted by the CAQM;

WHEREAS, such inspections generally indicate unsatisfactory levels of compliance and ineffective implementation of various statutory directions / rules / orders / guidelines with respect to Construction and Demolition by the project proponents at their project sites, including during transportation of construction materials/ demolition debris;

WHEREAS, in the instances of such gross violations, the CAQM is compelled to issue closure directions, mandating due preventive and corrective actions to be initiated by such proponents before permitting to resume C&D activities in such projects;

WHEREAS, in quite a few of such cases, the proponents, in total disregard of the directions of closure issued by the Commission, continued with the construction activities and even completed / commissioned the projects without due corrective / preventive measures to abate dust pollution and without resumption orders being issued by the Commission;

WHEREAS, considering the above circumstances, to further the cause of abatement of air pollution and towards better / effective compliance of the rules/regulations in this regard, an advisory was issued to ensure that Completion Certificate (CC) / Occupancy Certificate (OC) is not issued to any construction project against which "Closure" direction issued by the CAQM is pending;

WHEREAS, despite the Advisory dated 06.04.2023 in this regard, instances of continued construction activities, without due safeguards for dust mitigation, including in cases where specific directions had been issued to suspend construction activities and were still in force, have come to the notice of the Commission;

NOW, THEREFORE, in the interest of protection of environment and the hazards of dust pollution on human health and better / effective compliance of the statutory directions/ rules/ regulations in this regard, it is hereby directed that Completion Certificate (CC)/ Occupancy Certificate (OC) is not issued, by the agencies in charge/responsible for issue of CC/OC, in respect of any project against which "Closure" direction issued by the CAQM is pending. The agencies concerned may refer to the list of entities, whose resumption orders are yet to be issued (list updated on a weekly basis) at the Commission's website www.caqm.nic.in while considering applications for grant of CC/OC.

All agencies responsible for issuing CC/OC must ensure strict compliance of these directions. The list of agencies issuing CC/OC is not exhaustive. There may be other agencies also that are not listed below and the concerned Pollution

Handwritten signature

Control Boards/Committee may issue suitable directions to them under intimation to this Commission to ensure that all agencies in the NCT of Delhi and the cities/towns of Gurugram, Faridabad, Sonipat, Rohtak, Jhajjar, Ghaziabad, Gautam Buddha Nagar, Baghpat, Bhiwadi and Alwar are duly covered.

Arvind

(Arvind Nautiyal)

Member- Secretary

Email: arvind.nautiyal@gov.in

To

Delhi

1. The Chairperson, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi-110001.
2. The Commissioner, Municipal Corporation of Delhi, Civic Centre, 4th Floor, Minto Road, Delhi-110002
3. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1st Floor, Vikas Sadan, INA, New Delhi-110023

Uttar Pradesh

4. Chief Executive Officer, NOIDA, Administrative Complex Sector 6, Noida - 201301, District. Gautam Buddha Nagar, Uttar Pradesh, India.
5. Chief Executive Officer, Greater Noida, Plot No. 01, Knowledge Park-04, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh 201308
6. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh-201001.
7. Chief Executive Officer, Uttar Pradesh State Industrial Development Authority, UPSIDA Complex, A-1/4 Lakhanpur Kanpur-208024.
8. Commissioner, UP Awas Vikas Parishad, Ghaziabad
9. Vice Chairman, Baghpat and Khekra Development Authority, Baghpat

Haryana

10. Administrator, HSVP, Gurugram, Administrator HUDA, Sector-14, Gurugram
11. Administrator, HSVP, Faridabad, HUDA Office, Sector-12, Faridabad
12. Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
13. Commissioner, Municipal Corporation Manesar
14. Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana - 121001.

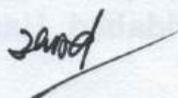
15. CEO, Gurugram Metropolitan Development Authority (GMDA), 3, Sector 44, Gurugram, Haryana-122003
16. CEO, Faridabad Metropolitan Development Authority (FMDA), Sector 69, Faridabad, Haryana-121004
17. Senior Town Planner, Town and Country Planning, Gurugram, HUDA Complex, Sector 14, Gurugram -122001
18. Senior Town Planner, Town and Country Planning, Faridabad, STP, Faridabad HUDA Complex, Sec-12, Faridabad
19. Managing Director, Haryana State Industrial & Infrastructure Development Corporation Ltd. (HSIIDC), Plot No: C-13-14, Sector 6, Panchkula-134109 ,Haryana
20. District Municipal Commissioner, Jhajjar
21. Executive Engineer, HSIIDC Bahadurgarh, Jhajjar
22. Executive Engineer, HSVP Bahadurgarh, Jhajjar
23. District Town Planner, Town and Country Planning, Jhajjar
24. Commissioner, Municipal Corporation Sonipat
25. District Town Planner, Town and Country Planning, Sonipat
26. Estate Officer, HSVP Sonipat
27. AGM, HSIIDC, Barhi , Sonipat
28. AGM, HSIIDC Kundli Sonipat.
29. AGM HSIIDC, Rai, Sonipat.
30. AGM, HSIIDC, Kharkhoda Sonipat.
31. Sr. Manager HSIIDC, Rohtak
32. Senior Town Planner, Town and Country Planning, Rohtak
33. Commissioner, Municipal Corporation Rohtak
34. Administrator, HSVP, Rohtak

Rajasthan

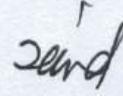
35. CEO, BIDA, H-5, Bhagat Singh Colony, U.I.T., Bhiwadi, Rajasthan 301019
36. Commissioner, Municipal Council Bhiwadi 1/548, Sector 1 Rd, Sector 1, U.I.T., Bhiwadi, Rajasthan 301019
37. Resident Engineer, Housing Board, Bhiwadi
38. Secretary, Urban Improvement Trust (UIT), Alwar
39. The Commissioner, Nagar Parishad, Alwar, Church Road, Alwar, Rajasthan.
40. Resident Engineer, Housing Board, Alwar

Copy to:

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.



3. The Chief Secretary, Government of Haryana, 4th Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3rd Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
6. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
7. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
8. Member Secretary, Delhi Pollution Control Committee, 6th Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.



(Arvind Nautiyal)
Member- Secretary

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-11001

F. No. 16014/14/2021MERD/499/C&D/8612

Dated: 18th December, 2025

SUBJECT: NON-COMPLIANCE / CONTRAVENTION OF THE DIRECTION FOR CLOSURE ISSUED BY THE COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS UNDER SECTION 12 (2)(xi) OF THE COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS ACT, 2021.

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Area Act 2021 (hereinafter referred to as the Act), has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

WHEREAS, under section 12(1) of the Act, the Commission has powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region (NCR) and Adjoining Areas;

WHEREAS, Section 12(2)(xi) of the Act, empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, the construction project site (Construction for Redevelopment of Sarojini Nagar-Package-1, Towers 20-29, AB-803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi-110023, (Sh. Girdhari Lal Mehta, MD)) was inspected on 31.01.2025 by a Flying Squad constituted by the Commission, to verify the compliance of Directions/ Orders issued by the Commission from time to time and relevant rules/ regulations and statutory guidelines in this context. During inspection, it was reported that dust mitigation practices viz. water sprinkling, dust screens & covering of construction & demolition material were not observed. Further, the construction activities were being undertaken at site despite GRAP Stage III being in force on the date of inspection. Consequently, the Commission issued a Closure Direction No. 499/C&D dated 19.03.2025;

WHEREAS, the Commission vide its order dated 19.03.2025 *inter alia* directed the unit to close down all its operations / activities in the unit immediately on receipt of the direction. Further, copy of the closure direction for ensuring

JRP

immediate compliance was endorsed to the Member Secretary, Delhi Pollution Control Committee, Managing Director, New Delhi Municipal Council for immediately disconnecting power supply to the unit and the District Magistrate, New Delhi to ensure closure including disconnection of power and water supply;

WHEREAS, it was further submitted by the flying squad that the electricity connection to the unit was also disconnected by the DISCOM on 21/22.03.2025.

WHEREAS, the DPCC vide letter dated 05.05.2025 has intimated that a Show Cause Notice has been issued to the project proponent as to why an Environmental Compensation Charges of Rs 50, 00,000/- (Rs. Fifty Lakhs Only) should not be imposed against the reported violation. Further, DPCC also sought an advice from CAQM regarding imposition of EC charges since the project proponent claimed a plot area of 18,810 sqm;

WHEREAS, meanwhile concerned Flying squad vide email dated 12.05.2025 reported that a re-inspection of the aforesaid project site was conducted on 08.05.2025, and it was reported that the construction activities were still continued whereas the Closure direction was in force.

WHEREAS, a letter dated 21.05.2025 was issued to DPCC and Project proponent to immediately comply with the Closure Directions, additionally DPCC was asked to impose and collect deterrent EC charges for repeat violations and initiate prosecution proceedings by filing complaint under section 14 of CAQM Act, 2021. Further, in reference to their letter dated 05.05.2025, DPCC was also advised therein to verify the claim of the proponent and impose and realise appropriate EC charges based on their verification. Inspection reports were also shared with DPCC. However, no response regarding realization of EC or/and initiation of prosecution has been received from the DPCC till date.

WHEREAS, an inspection dated 04.12.2025 was again conducted at the site and it has been reported that the construction at the site has been completed and presently resided by employees of Central Government. Completion certificate dated 14.10.2025 has been granted by NDMC to tower no. 20 to 28 despite the Closure Order was in force.

WHEREAS, It is evident from the inspection and subsequent re-inspections conducted that the construction of the towers continued and completed in utter disregard of the Closure Direction issued by the Commission; furthermore, the concerned authorities, including DPCC 7 NDMC, failed to ensure compliance with the statutory Closure Direction, thereby reflecting a serious lapse in enforcement of the mandated regulatory measures,

WHEREAS, NDMC has granted OC/CC when the Closure Directions were in force in blatant violation of Direction no. 79 issued by the Commission, despite a copy of Closure also marked to NDMC.

WHEREAS, Section 14(1) of the Act stipulates that any non-compliance or contravention of any provisions of the Act, Rules, Directions or Orders issued by the Commission shall be an offence punishable with imprisonment for a term which may extend up to five years or with fine which may extend up to one crore rupees or with both;

WHEREAS, Section 14(2) of the Act provides that the offence under the Act shall be non-cognizable and triable by the Jurisdictional Judicial Magistrate of the First Class;

WHEREAS, Section 14(5) of the Act stipulates that where an offence under this Act has been committed by any Department of the Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly;

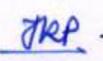
WHEREAS, Section 14(6) of the Act, *inter alia*, provides that where an offence under this Act has been committed by a Department of Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the Head of the Department, such officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly;

NOW, THEREFORE, in view of the above, the Commission, hereby directs you to explain why the Statutory Direction of the Commission was not complied with and also fix responsibility against the concerned officials and furnish details of such officials for appropriate action against them under Section 14 of the Act, for non-compliance / contravention of the order(s) / direction(s) issued by the Commission.

The above explanations should reach the Commission latest by **24.12.2025 positively**.

To,

Sh. Rakesh Kumar,
Secretary
New Delhi Municipal Council,
Palika Kendra, Parliament Street,
New Delhi-110001


(Tarun Kumar Pithode)
Member Secretary

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-11001

F. No. 16014/14/2021MERD/499/C&D/863

Dated: 18th December, 2025

SUBJECT: NON-COMPLIANCE / CONTRAVENTION OF THE DIRECTION FOR CLOSURE ISSUED BY THE COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS UNDER SECTION 12 (2)(xi) OF THE COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS ACT, 2021.

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Area Act 2021 (hereinafter referred to as the Act), has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

WHEREAS, under section 12(1) of the Act, the Commission has powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region (NCR) and Adjoining Areas;

WHEREAS, Section 12(2)(xi) of the Act, empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, the construction project site (Construction for Redevelopment of Sarojini Nagar-Package-1, Towers 20-29, AB-803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi-110023, (Sh. Girdhari Lal Mehta, MD)) was inspected on 31.01.2025 by a Flying Squad constituted by the Commission, to verify the compliance of Directions/ Orders issued by the Commission from time to time and relevant rules/ regulations and statutory guidelines in this context. During inspection, it was reported that dust mitigation practices viz. water sprinkling, dust screens & covering of construction & demolition material were not observed. Further, the construction activities were being undertaken at site despite GRAP Stage III being in force on the date of inspection. Consequently, the Commission issued a Closure Direction No. 499/C&D dated 19.03.2025;

WHEREAS, the Commission vide its order dated 19.03.2025 *inter alia* directed the unit to close down all its operations / activities in the unit immediately on receipt of the direction. Further, copy of the closure direction for ensuring

OMP

immediate compliance was endorsed to the Member Secretary, Delhi Pollution Control Committee, Managing Director, New Delhi Municipal Council for immediately disconnecting power supply to the unit and the District Magistrate, New Delhi to ensure closure including disconnection of power and water supply;

WHEREAS, it was further submitted by the flying squad that the electricity connection to the unit was also disconnected by the DISCOM on 21/22.03.2025.

WHEREAS, the DPCC vide letter dated 05.05.2025 has intimated that a Show Cause Notice has been issued to the project proponent as to why an Environmental Compensation Charges of Rs 50, 00,000/- (Rs. Fifty Lakhs Only) should not be imposed against the reported violation. Further, DPCC also sought an advice from CAQM regarding imposition of EC charges since the project proponent claimed a plot area of 18,810 sqm;

WHEREAS, meanwhile concerned Flying squad vide email dated 12.05.2025 reported that a re-inspection of the aforesaid project site was conducted on 08.05.2025, and it was reported that the construction activities were still continued whereas the Closure direction was in force.

WHEREAS, a letter dated 21.05.2025 was issued to DPCC and Project proponent to immediately comply with the Closure Directions, additionally DPCC was asked to impose and collect deterrent EC charges for repeat violations and initiate prosecution proceedings by filing complaint under section 14 of CAQM Act, 2021. Further, in reference to their letter dated 05.05.2025, DPCC was also advised therein to verify the claim of the proponent and impose and realise appropriate EC charges based on their verification. Inspection reports were also shared with DPCC. However, no response regarding realization of EC or/and initiation of prosecution has been received from the DPCC till date.

WHEREAS, an inspection dated 04.12.2025 was again conducted at the site and it has been reported that the construction at the site has been completed and presently resided by employees of Central Government. Completion certificate dated 14.10.2025 has been granted by NDMC to tower no. 20 to 28 despite the Closure Order was in force.

WHEREAS, It is evident from the inspection and subsequent re-inspections conducted that the construction of the towers continued and completed in utter disregard of the Closure Direction issued by the Commission; furthermore, the concerned authorities, including DPCC & NDMC, failed to ensure compliance with the statutory Closure Direction, thereby reflecting a serious lapse in enforcement of the mandated regulatory measures,

WHEREAS, NDMC has granted OC/CC when the Closure Directions were in force in blatant violation of Direction no. 79 issued by the Commission, despite a copy of Closure also marked to Managing Director, NDMC.

WHEREAS, Section 14(1) of the Act stipulates that any non-compliance or contravention of any provisions of the Act, Rules, Directions or Orders issued by the Commission shall be an offence punishable with imprisonment for a term which may extend up to five years or with fine which may extend up to one crore rupees or with both;

WHEREAS, Section 14(2) of the Act provides that the offence under the Act shall be non-cognizable and triable by the Jurisdictional Judicial Magistrate of the First Class;

WHEREAS, Section 14(5) of the Act stipulates that where an offence under this Act has been committed by any Department of the Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly;

WHEREAS, Section 14(6) of the Act, *inter alia*, provides that where an offence under this Act has been committed by a Department of Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the Head of the Department, such officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly;

NOW, THEREFORE, in view of the above, the Commission, hereby directs you to explain why the Statutory Direction of the Commission was not complied with and also fix responsibility against the concerned officials and furnish details of such officials for appropriate action against them under Section 14 of the Act, for non-compliance / contravention of the order(s) / direction(s) issued by the Commission.

The above explanations should reach the Commission latest **by 24.12.2025 positively**.

To,

Sh. Sandeep Mishra
Member Secretary,
Delhi Pollution Control Committee,
6th floor, C wing, Delhi Secretariat,
I P Estate, Delhi-110002
msdpcc@nic.in


(Tarun Kumar Pithode)
Member Secretary



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र में निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas

Annexure R1/19



F.No. 16014/13/2021-MERD/499/C&D/8611

18th December, 2025

To,

The Managing Director
NBCC (India) Limited
NBCC Bhawan, Lodhi Road
New Delhi - 110003

Subject: Direction for strict action against the contractor M/s Girdhari Lal Construction Pvt. Ltd. for repeated violations of the Commission's Directions and non-compliance of Closure Directions No. 499-reg

Sir,

An inspection of the construction project site — *Redevelopment of Sarojini Nagar, Package-1 (Towers 20–29), AB-803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi-110023 (Project Proponent: Sh. Girdhari Lal Mehta, MD)* — was conducted on **31.01.2025** by a Flying Squad constituted by the Commission. The inspection aimed to verify compliance with the Directions/Orders issued by the Commission, as well as applicable rules, regulations, and statutory guidelines.

2. During the inspection, it was observed that prescribed dust mitigation measures — including water sprinkling, installation of dust screens, and covering of construction and demolition material — were not being implemented. Furthermore, construction activities were found to be ongoing despite the enforcement of **GRAP Stage III** restrictions on the date of inspection. In view of these violations, the Commission issued **Closure Direction No. 499/C&D dated 19.03.2025**, directing the Project Proponent to immediately cease all operations and activities at the site upon receipt of the order.

3. Subsequently, the inspection team vide email dated 08.05.2025, reported that during a follow up inspection on 04.05.2025, it was observed that the unit has continued/resumed its construction activities at the site despite Closure Direction being in place. The observations from the visit of the flying squad were as follows:

(a) *Internal finishing work and external work was going on in three towers of nursery 20-22 and internal finishing work was going on 23 to 28 in six towers of pocket-2, (total nine towers of package-1).*

(b) *Internal finishing work and external work was going on Internal finishing work was going on in 29200 sq meter area.*

(c) *Finishing and outer plantation work was going on in total 9 towers of Package 1 in 29200 sq. meter area.*

JKP

4. A letter dated 21.05.2025, was sent to the project proponent directing to immediately close the C&D activities and also explain as to why the Closure Direction of the Commission was not complied with and construction activities were continued in utter disregard of the Commission's statutory Direction.

5. It has been learnt that DPCC vide letter dated 05.05.2025 has imposed an Environmental Compensation Charges of Rs. 50,00,000/- (Rupees Fifty Lakhs) on the project proponent, however, no response regarding deposition of EC charges has been received till date.

6. Furthermore, in a subsequent re-inspection dated 08.12.2025, it was reported that the construction at the site has been completed and presently resided by employees of Central Government. A Completion Certificate dated 14.10.2025 has also been obtained for the tower no. 20 to 28 of package -1 despite Closure Direction no- 499 against construction of these towers, being in place. This is blatant violation of Commission's statutory direction no.79 dated 13.02.2024.

7. The Commission has taken serious note of the repeated violations committed by M/s Girdhari Lal Construction Pvt. Ltd., engaged as a contractor by NBCC for aforesaid project site viz. redevelopment of GPRA, Package-1, Towers 20-29, AB-803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi-110023. Despite issuance of Closure Direction no. 499 and subsequent letter, the contractor demonstrated persistent non-compliance with mandatory dust mitigation and air pollution control measures even during GRAP stage-III, when C&D activities are strictly restricted

8. Given that NBCC is the principal agency responsible for supervising the performance and regulatory adherence of its appointed contractors, the Commission directs that immediate and stringent action be taken against the said contractor for habitual violations. You are also requested to ensure that:

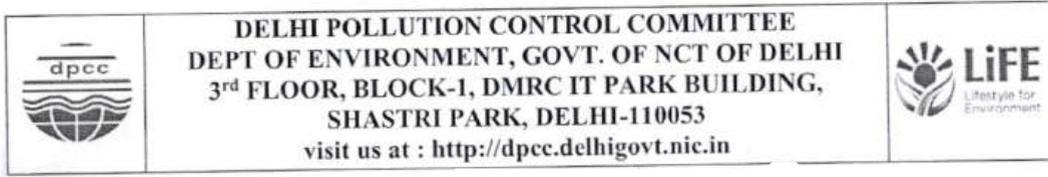
- i. Compliance with all Directions of the Commission is enforced strictly,
- ii. The contractor is held accountable for violations of Closure Directions no. 499 and
- iii. Preventive mechanisms are instituted to avoid recurrence of such violations at NBCC-managed project sites.

9. It is hereby directed to furnish a **detailed Action Taken Report (ATR)** in this matter to the Commission **by 24.12.2025**. In addition, you are required to explain and fix responsibility on concerned officer and furnish the details of such officials for initiating proceedings against them for the aforesaid non-compliance(s).

10. This issues with the approval of Chairperson, CAQM.


(Tarun Kumar Pithode)
Member Secretary

Through email/Speed Post



No. DPCC/U021/5/2025-EIA/791

Dated: 24.12.2025

SHOW CAUSE NOTICE

To,
Managing Director,
 M/s Girdhari Lal Constructions Pvt Ltd,
 Redevelopment of GPRA Sarojini Nagar –PKG-1
 Tower 20-29, AB-803, Vinayak Mandir Marg Sarojani ,
 New Delhi -110023,
 Email- urana.glcpl@gmail.com

Sub: - Show Cause Notice proposing imposition of Environmental Compensation (EC) w.r.t. Direction for Closure under section 12(2)(xi) of the CAQM Act, 2021

Whereas, Delhi is facing air pollution above the prescribed levels and the air quality w.r.t. levels of pollutants like Particulate Matter (PM_{2.5} & PM₁₀) is deteriorating thereby affecting public health. Activities related to construction and demolition have been identified as one of the major sources of air pollution and continuation of such activities without proper dust pollution control measures aggravate the situation.

And whereas, Hon'ble Supreme Court of India and Hon'ble National Green Tribunal vide various orders have directed Government of NCT of Delhi to initiate steps to curb dust pollution. The Hon'ble National Green Tribunal has passed certain directions for controlling environment pollution in Delhi and also fixed compensation to be paid for violation in terms of the section 15 of the National Green Tribunal Act, 2010 for polluting the environment.

And whereas, the CAQM issued Statutory Direction to all SPCBs/ DPCC in NCR directing for all current/ upcoming C&D projects (on plot area equal to or greater than 500 square meters) in the National Capital Region to be mandatorily registered at the web portal of the respective SPCBs/ DPCC. Such sites, as per the target laid down in comprehensive policy of the Commission, 2022, were required to register on the web portal by 31.08.2022;

And whereas, the construction /demolition project site (**Construction for Redevelopment of GPRA Sarojini Nagar-PKG-1, AB – 803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi-110023**, (Sh. Girdhari Lal Mehta, MD) was inspected on 31.01.2025 by a Flying Squad constituted by the Commission, to verify the compliance of Directions/ Orders issued by the Commission from time to time and relevant rules/ regulations and statutory guidelines in this context. During inspection, it was reported that dust mitigation practices viz. water sprinkling, dust screens & covering of construction & demolition material were not observed. Further, the construction activities were being undertaken at-site despite GRAP Stage III being in force on the date of inspection. Consequently, the Commission issued a Closure Direction No. **499/C&D** dated 19.03.2025 to the Project Proponent.

And whereas, the concerned Flying squad of the Commission vide email, dated 21.05.2025 reported that a re-inspection of the site was conducted on 08.05.2025, and the construction activities were found continued at the site.

And whereas, the Commission, vide letter No. 18015/01/2022-MERD/1884-1905, has notified the Standard Schedule for Environmental Compensation (EC) Charges under Closure Directions issued on 01.01.2025. The applicable Environmental Compensation (EC) comes to Rs. 8.40 lakhs as per the calculations in the forthcoming table:

Violation as per CAQM closure direction dated 01.01.2025	CAQM criteria for Environmental Compensation (EC) Charges	Applicable Environmental Compensation
1. Construction activities were being undertaken at site without any dust suppression, viz. covering of demolition material and water sprinkling.	Rs. 7,500 per day for plot area < 500 sq. mtr. x N Rs. 15,000 per day for plot area > 500 & upto 20,000 sq. mtr. x N Rs. 30,000 per day for plot area > 20,000 sq. mtr. x N {N - No. of Days of violation (since the day the unit has been established to be in violation, till the date of	Rs. 30,000 x 14 x 2 = 8,40,000/- (Rupees Eight Lakh Forty Thousand Only)
Total = Rs. 8,40,000/- (Rupees Eight Lakh Forty Thousand Only)		

And whereas, it is evident from the inspection and subsequent re-inspection conducted that the construction of the towers continued in utter disregard of the closure Direction issued by the Commission and thus deterrent EC charges have been proposed to be levied.

Now, therefore, it is decided to exercise the principles of Natural Justice and to give an opportunity to the addressee Project Proponent to explain its case and to Show Cause as to why Environmental Compensation (EC) of **Rs. 8, 40, 000/- (Rupees Eight Lakhs Forty Thousand Only)** should not be imposed as EC as per CAQM's Standard Schedule for Environmental Compensation (EC) Charges for the deficiencies observed at above said site address during its inspection.

You are required to submit your reply to this notice, along with supporting documents (if any), within **7 days** from the date of issue of this notice, failing which appropriate action shall be taken as per applicable rules and guidelines.

This is being issued as per approval of Competent Authority, DPCC.

BALAM
MADHUSUDHANA
REDDY

Digitally signed by BALAM
MADHUSUDHANA REDDY
Date: 2025.12.24 16:14:07
+05'30'

Incharge, EIA Cell
email: bmsreddy.dpcc@delhi.gov.in
eia-del@delhi.gov.in

Copy to: **The Member Secretary, CAQM, 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001** wrt the closure directions No. 499-/C&D for kind information please.

Through email/Speed Post

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 3rd FLOOR, BLOCK-1, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
---	--	---

No. DPCC/U021/5/2025-EIA/792-793

Dated: 24.12.2025

To,
Managing Director,
M/s Girdhari Lal Constructions Pvt Ltd,
Redevelopment of GPRA Sarojini Nagar –PKG-1
Tower 20-29, AB-803, Vinayak Mandir Marg Sarojani,
New Delhi -110023,
Email- urana.glcpl@gmail.com

SUBJECT:- Direction for imposition of Environmental Compensation (EC) on the Project.

Whereas, Delhi is facing air pollution above the prescribed levels and the air quality w.r.t. levels of pollutants like Particulate Matter (PM_{2.5} & PM₁₀) is deteriorating thereby affecting public health. Activities related to construction and demolition have been identified as one of the major sources of air pollution and continuation of such activities without proper dust pollution control measures aggravate the situation.

And whereas, Hon'ble Supreme Court of India and Hon'ble National Green Tribunal vide various orders have directed Government of NCT of Delhi to initiate steps to curb dust pollution. The Hon'ble National Green Tribunal has passed certain directions for controlling environment pollution in Delhi

And whereas, Hon'ble National Green Tribunal vide its order dated 10.04.2015 in OA No. 21 of 2014 inter-alia directed that, if any person, owner and or builder is undertaking construction/demolition without taking the preventive and protective environmental steps for dust pollution control, State Pollution Control Board (ie DPCC in NCT of Delhi) shall be entitled to direct stoppage of work.

And whereas, as per Statutory Direction No. 14 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM) dated 11.06.2021, all current / upcoming C&D projects on the plot area equal to or greater than 500 Square Meters are required to be mandatorily registered on the "Web Portal" of the respective state/GNCTD for online monitoring ie "Dust Pollution Control Self-Assessment" (<http://dustcontroldpcc.delhi.gov.in>) the Web portal of DPCC and upload self-audit / self-determination on fortnightly basis.

And whereas, directions and policy guidelines issued by the CAQM in the context of abatement of dust pollution from Construction and Demolition activities encompass a range of dust control and mitigation measures as under:

- Installing wind barriers / breakers along the project boundary;

- Provision of dust screens, particularly covering up the area under construction at the project sites;
- Regular use of water sprinklers, water mist and dust suppressants;
- Proper covering of construction materials as well as debris;
- Transportation of construction materials and debris / C&D waste only through covered vehicles.

And whereas, construction site of **Redevelopment of Sarojini Nagar – Package-1 at Tower 20-29, AB-803, Vinayak Mandir Marg, Sarojini Nagar, New Delhi-110023** (herein referred as addressee) was inspected by the Flying Squad of CAQM on **31.01.2025** and found carrying out construction and number of non-conformities were observed

And whereas, Show Cause Notice for imposition of Environmental Compensation (EC) of Rs. 50 lakhs was issued to the addressee Project Proponent by the DPCC vide letter dated 11.4.2025. The addressee Project Proponent has filed a reply which has been considered and found unsatisfactory.

Now, therefore, it has been decided to impose an Environmental Compensation (EC) of **Rs. 50,00,000/- (Rupees Fifty Lakhs Only)** on the addressee Project Proponent as per EC policy dated 01.01.2025 for the deficiencies observed during inspection on 31.01.2025. The addressee Project Proponent shall deposit the Environmental Compensation of Rs. 50,00,000/- (Rupees Fifty Lakhs Only) by way of Demand Draft in favor of Delhi Pollution Control Committee for non-compliance of the guidelines for dust pollution control and causing damage to environment observed during the inspection within 15 days of issuance of these directions. Further, the addressee Project Proponent shall take all the mitigation measures as per directions of CAQM/DPCC.

This is being issued with the approval of Chairman, DPCC.

**BALAM
MADHUSUDHAN
A REDDY**

Digitally signed by BALAM
MADHUSUDHANA REDDY
Date: 2025.12.24 16:14:40
+05'30'

**Incharge, EIA Cell
email: bmsreddy.dpcc@delhi.gov.in
eia-del@delhi.gov.in**

Copy to: **The Member Secretary, CAQM, 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001** wrt the closure directions No. 499-/C&D for kind information please.